12.01 hrs.

#### WAREHOUSING CORPORATIONS BILL—contd.

Mr. Speaker: We will now take up the further consideration of the following motion moved by Shri A. M. Thomas on the 28th November, 1962, namely:—

"That the Bill to provide for the incorporation and regulation of corporations for the purpose of warehousing of agricultural produce and certain other commodities and for matters connected therewith, be taken into consideration."

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): Mr. Speaker, Sir, yesterday I as giving some background information regarding this Bill and also as to how the Bill has become necessarv in view of the enactment of the National Co-operative Development Corporation Act in this year The provisions relating to the existing Act, Agricultural Produce namely the (Development and Warehousing) Corporations Act-the relevant provisions relating to warehousing in that Acthave been incorporated in this Bill with consequential changes arising out of the separation of the Central Warehousing Corporation and the National Co-operative Development and Warehousing Board. The Bill that has been brought before this honourable House is a comprehensive Bill, and advantage has been taken of the introduction of this Bill to change some of the provisions of the existing Act.

The changes have a two-fold purpose in view. One purpose is the consequential one, becouse of the passing of the enactment in the early part of this year, to which I have already made reference. The second is the introduction of some changes in the light of the experience gained by the working of the Central Warehousing Corporation as well as the State Ware-

housing Corporations for a period of five years.

I will give some idea of the important changes that have been made in this Bill from the provisions of the existing enactment. One consequential change is that under clause 4(2) the Central Government will be the shareholder of forty per cent of the shares of the Central Warehousing in the of the Corporation place National Co-operative Development Warehousing Board, while and other shareholders of the existing Corporation will become the other shareholders of the new Corporation. The second change is that under clause 7(1) there will be twelve members as board of directors, as against fifteen the existing Act. These two changes, according to me, are more or less consequential on the enactment of the previous legislation.

Under clause 2(e) the new Bill enlarges the scope of the commodities which can be warehoused. Under the existing Act the Central Warehousing Corporation and the State Ware-Corporations housing could accept for storage some items of agricultural produce, agricultural implements and fertilizers. In the present the words "notified commodities" have been added to the list of commodities which can be warehoused. The intention obviously is to notify such commodities for which there is demand for warehousing from time to time as the need arises. This is one important change that has been made. The scope of commodities has been widened.

The next change is that the administration of the Warehousing fund will vest in the Central Warehousing Corporation. It was previously with the National Co-operative and Warehousing Corporation. Under the existing Act, this fund is being maintained by the National Development and Warehousing Board. These are some of the changes that have been made in the existing Bill from the enactment already in force.

The House would naturally expect me when this comprehensive legislation is being introduced to make a review of the past working of the Warehousing Corporations both at Centre as well as in the States. The House would naturally put me the question whether the expectations that have been raised when this legislation was enacted in the year 1956 have been fulfilled. I shall, therefore, venture to give some idea to the House how much of the work the Central Warehousing Corporation has turned out and how it has been able to fulfil the objective with which these bodies have been created.

The object of the scheme, as the hon. House is aware, is to spread the work of scientific storage of agricultural produce in the country and to enable the producers to hold their stocks in good condition till they could secure a fair price in the market. The Warehouse receipts granted by the corporation would, in the meantime. enable them to draw loans from the various banks. The corporations have been functioning for the last five years. The Central Warehousing Corporation has set up warehouses at 65 centres whereas the State Warehousing corporations have set up 407 centres. The total aggregate capacity available with the corporation is, at present, of the order of 6 lakh tons. I admit that all the capacity that is now possessed by the Corporation is not owned. Only a small percentage is owned by the Central and State Warehousing Corporations. In choosing the centres of business, the Central and State Warehousing corporations have also worked in close co-ordination so that one does not compete with the other. The Central Warehousing corporation has concentrated on centres of all-India importance and markets while the State Warehousing corporations have, in many cases, got down to the district level. Most of these centres, as I have already indicated, are now being run on hired accommodation. Out of the 6 lakh tons, what is being owned comes to only

round about 32,000 tons by the Central Corporation and by the State corporations round about 36,000 tons. The rest is hired godowns.

There is reason for that also. We cannot choose a site and start building without taking a close look at the market potential of that particular centre. The corporations are run on commercial principles though they are developmental ventures and therefore, they have to pay attention to the balance sheets also. Before they start building, they have to be sure that the warehouses can pay. A warehouse is first started in hired accommodation as a matter of experiment and its business is watched for a year or two. If there is enough custom, a decision is taken as to the corporation owning a warehouse. Therefore, it will take, on the average, 2 years to get a suitable site. Sites in the midst of the market area are costly; on the other hand, we cannot build in areas where land is cheap just because it is so. However, the Central Warehousing Corporation has a target of constructing warehouses at 55 centres during the Third Plan period. According to the Third Plan, we shall have our own construction to the extent, of 2,37,000 tons besides hired accommodation. That is the target that has been fixed in the Third Plan.

I may submit for the information of the House that although the storage capacity that is owned or possessed by the Central and State Warehousing Corporations is rather limited, that does not stand in the way of the expansion of the activities of these corporations. The House knows that the Department of Food has throughout this country warehouses and storage capacity and it will soon be having an owned capacity of more than 2 million tons besides hired accommodation. There is close co-ordination between the working of the Central Warehousing Corporation and that of the Food Department. In fact, the Warehousing Corporation is now being administered by the Food Department. So, whenever the Central Warehousing

#### [Shri A. M. Thomas]

Corporation or the State Warehousing Corporations, for that matter, require any vacant space which is in possession of the Food Ministry of the Central Government, it is invariably being given so that the corporation utilise them. In the same way, if the Food Department wants for its own storage capacity that is being owned or possessed by the Central Warehousing Corporation, it gives business to the Central Warehousing Corporation itself. So, I may say that a very healthy practice is going on, and that would also ensure to the benefit of the administration of the Food Department as well as the administrations of the Central and State Warehousing Corporations.

I may also submit for the information of the House that the intial difficulties in the setting up of warehouses have been overcome, and there has been steady progress in the business transacted in the warehouses. I have got certain figures with me which would indicate the volume of business that is now being carried on.

I have already indicated the total storage capacity. The gross income from storage, as far as the Central Warehousing Corporation is concerned, has been going up in recent years. Last year, the gross income Rs. 14,25,000, which was almost double that of the previous year when it was Rs. 7,87,000; the year previous to that, it was only Rs. 3,81,000. So, I may say that a substantial progress has been registered in recent years. This year, for the first six months, the gross income comes to about Rs. 10,37,000; so that during this year, there will be substantial progress as compared with the previous year when itself the progress was more or less double that of the year previous to that.

I admit that the major portion of the custom of the corporation is now received from trade. At the same time, the individual producer is also becoming aware of the benefits of warehousing and accounts for an increasing percentage of the stocks held in the warehouses at present.

Shri Ranga (Chittoor): How much of the capacity of 6 lakh tons is being utilised by individual peasants who want to store their grains in these warehouses, and how much of it is being passed on from there to the Food Departments of the various States?

Shri A. M. Thomas: As far as the Central Warehousing Corporation is concerned, I think that about 20 per cent of the business that is being had by that corporation is that of the Food Department of the Central Government.

Shri Ranga: What about the State Warehousing Corporations and the State Food Departments?

Shri A. M. Thomas: I have got the figures with me. I can give the figures for the information of the Member. I have said in my speech also that now the major portion of the capacity is being occupied by the trade, but there is a steady increase in the capacity being utilised by producers also. The main object is that producers must be benefited from this.

I understand the object with which my hon. friend put that question. In fact, it is a legitimate question, whether the original intention in setting up these corporations for making proper warehousing facilities available to the producers has been fulfilled. In this connection, we should remember that the broad pattern on which it was proposed to achieve this goal was the establishment of co-operative marketing societies at the lowest level which directly deal with the producers. The overflow from the godowns to the cooperative societies was to be taken up by the State Warehousing Corporations. The produce which those corporations could not manage was to be taken over by the Central Warehousing Corporation. This was, so to say, the three-tier system which was in view when these various institutions were set up. But I may submit that until co-operative marketing makes headway in the country warehousing corporations cannot benefit the producers on a large scale. This fact has to be realised. I may mention that the corporations would be only too glad to take up more more business of the producers and that would be possible if more more of producers are organised co-operative lines. A little more of co-operation from the co-operative sector would also help us to extend scheme to the individual producer. There is no doubt that in building a superstructure of modern warehouses there should be this firm base and then only the object can be completely achieved.

Warehousing

The money invested in the corporations is of the order of Rs. 6.3 crores. None of the warehousing corporations has made a profit except the Punjab State Warehousing Corporation which showed a small profit last year. I also understand that the Orissa Warehousing Corporation has made a small profit. On the other hand, the losses have been low. The Central Warehousing Corporation has suffered on the average loss of only Rs. 2 lakhs year for the five years. The very concept of the scheme rules out large profits. The corporations are also developmental projects and are still in their early stages. The cost construction of warehouses is high in comparison with the returns can be expected, and profits will grow only after the framework of warehouses has been established as start expanding.

The House would realise that the achievements of the corporations cannot be measured in terms of mere statistics. Warehousing is a new field in which fresh ground has to be broken. A great deal of effort is also needed to publicise the benefits of warehousing and break the hidebound circle of the producer, the middleman, the broker and the money lender. It would take time for ageold practices to change. Even now

the middleman and the moneylender have their stranglehold on several of the producers, for which the only remedy we can envisage is for the producers to organise themselves on co-operative lines.

I may mention that the Central Warehousing Corporation will have to give help to producers in the utilisation of the capacity at the disposal of both the Central Warehousing Corporation as well as the State Warehousing Corporations. As a matter of fact, while I went through the list of commodities being now received, I found there are as many as 87 commodities. They can have the warehouse receipts on which they can get advance from the State Bank on easy terms.

Subject to the limitations which I have already pointed out, the corporations both at the Centre and in the States have succeeded in establishing a basic pattern of warehousing at the district level also.

Another matter to which I would like to refer is the great contribution that the Central Warehousing Corporation has made in the matter of training facilities that it has offered and the number of people that it has trained. Altogether here have been eight courses now run by the Central Warehousing Corporation. We have been able to train as many as 677 warehousemen and other technical people who will be in a position to man the various warehouses in this country. The persons who have been trained are both in the service of the Central as well as the State warehousing corporations.

The publicity aspect has also to be borne in mind. Intesive propaganda has been made to explain the benefits of the warehousing scheme. Periodic handouts have been made in English and the regional languages explaining the scheme. The mass communication media of the press and radio have also been utilised for the purpose.

#### [Shri A. M. Thomas]

Although these achievements, if taken over the full period of the five years, have not been spectacular, the advance that has been registered, the progress that has been made, in the last two or three years has been really good, and we are proceeding in the right direction also.

In this connection, I would like to mention two further activities that are going to be undertaken by the Central Warehousing Corporation which would in a way revolutionise its activities in the field of one or two commodities. One is in respect of jute. Recently the Ministry of Commerce and Industry approached the Central Warehousing Corporation for warehousing of jute for the price support scheme. The space required would be perhaps to stock about 5 lakh bales of jute, and perhaps this would be the largest unit of the Central Warehousing Corperation, this jute storage.

Shri A. C. Guha (Barasat): That jute will be from the producers or the traders?

Shri A. M. Thomas: In implementation of the price support scheme, but without adequate storage, that scheme cannot be put into effect. Now the Central Warehousing Corporation has stepped in and said that they are prepared to find the storage; storage, they would preserve and release whenever it is found necessary. We have already geared up the necessary organisation in Calcutta and taken whatever accommodation was available in the industrial area Calcutta to start this work. I think this is a step in the right direction, and the House would naturally appreciate the step which has been taken by the Central Warehousing Corporation.

It is also in implementation of the recommendations of the Rural Credit Survey Committee, because they have envisaged this warehousing both for the purpose of price support scheme

and for price control. I may just quote one sentence from the report of the Rural Credit Survey Committee. They say:

"An organised system of ware-housing and storage, together with the trained personnel which goes with it, can also provide a very important part of the solution, should such at any time be required, for a problem of either price control on the one hand or of price support on the other in regard to agricultual commodities."

So we are keeping this in view and trying to do whatever is possible.

Another commodity on which perhaps the Central Warehousing Corporation may launch its activities is the Warehousing of tea. Although these things have not been finalised yet, I may inform the hon. House that we are on the threshold of successful negotiations with the Commerce and Industry Ministry, the Tea Board, the tea industry and the Port Commissioners of Calcutta for undertaking an almost monopoly-warehousing tea in Calcutta. The total turnover would be of the order of at least 20 lakh chests or probably considerably more. The annual turnover in terms of money would be Rs. 46 lakhs with a profit of Rs. 5 lakhs a year. will change completely, according to me, the economic phase of the Central Warehousing Corporation. The tentative details are with me, but I do not propose to tire the House with those details. I would just mention that this activity, which is a very important activity, may be undertaken by the Central Warehousing Corporation.

I mentioned that there are as many as 87 commodities that are now being received. I may mention one commodity and show how it is helpful to the agricultural sector. We have received for manufacturing fertilisers in the Central Warehouses. In 1961-62, of private persons, we have stored 8,890 tons of fertilisers; of the Govern-

ment, we have stored 8,787 tons; I think the figure for this year will be of the same order, if not more.

Warehousing

I have given these details to House in order that the House may be satisfied that sincere efforts are being made to fulfil the expectations that have been raised when the Central Warehousing Corporation as well as the State Warehousing Corporations were constituted in the year 1956. After all five years are not a long period, and I hope, having regard to the comparative progress that been registered in the last two years. we would be in a position to go ahead and benefit the producers to a greater extent. At this stage, I do not want to take more time of he House. Sir, I move.

### Mr. Speaker: Motion moved:

"That the Bill to provide for the incorporation and regulation of corporations for the purpose of warehousing of agricultural produce and certain other commodities and for matters connected therewith, be taken into consideration."

#### 12.28 hrs.

Shri Ranga (Chittoor): Mr. Speaker, Sir, my hon, friend has said that the Warehousing Corporation has sincere efforts to fulfil the objects for which the Board as well as the Corporation has been brought into existence. I am certainly prepared say that my hon, friend, the Minister, has made a sincere effort to enlighten the House about the activities of this Corporation and also of the Board. But I cannot say the same thing about the activities of the Board and the Corporation, because, even according to the Deputy Minister, the objects for which these bodies were brought into existence have not met with any substantial degree of success. But I am glad that my hon, friend has reverted to the earlier, pre-Independence practice of taking the House into his confidence and explaining at length the objects for which this particular Bill is brought forward and the whole

background behind this Bill and the activities of the Board and the Corporation.

The Corporation as well ac the Board were brought into existence for the dual purpose of price-support and also price control. But those of us who were interested in the peasants have always been asking for such development of the warehouses order that the price support can become a successful national effort. But then, as a result of the experience of the country during the last war, and the later controls, the Government thought of the very same solution for the additional purpose of price control and, in actual practice, in these days when due to inflation and various other reasons prices are shooting up, these measures are coming to be utilised more and more if not primarily for the purpose of price control, and not for price-support. The Credit Survey Committee suggested that both these institutions should be brought into existence primarily for the purpose of protecting the peasants. Unfortunately till now the Government has been very chary indeed in taking adequate steps and timely steps to protect the peasants. On the other hand, they have been too anxious to do everything possible in power to try to keep down the agricultural prices for the ostensible purpose of helping the industrial workers and salaried employees to feel easy about their economics based cereal prices, but for the actual purpose-whether it is really meant by the Government in that direction or not-of keeping the peasants when compared to other sections of our population.

From time to time, it has been said by Government that agricultural prices are going up and they are trying their best to keep them under control. My hon, friend has the unpleasant task during the last six years of keeping a watch over this antipeasant activity of the Government, of keeping down the prices that the peasants are to get. Unfortunately what is happening is that the peasants have

### [Shri Ranga]

not been able to gain any kind of relief. freedom or protection from the clutches of traders, merchants, moneylenders, brokers and other agencies. Nowadays Government themselves have come down in the market as the foodgrains. This procurer of happened because peasants have not been able to obtain sufficient supply of credit. As I have said very often, no other industry is obliged to pay half as high a rate of interest for the credit that it needs in order to carry on its day-to-day activities and also for the maintenance of producers while the crop is being produced as agriculture has been obliged to pay.

Warehousing

Government have gone out of their way to create various financial institutions to provide credit supply even to heavy industries, medium-scale industries and small-scale industries. which ordinarily are able to credit in the market at not more than 9 per cent in the case of small-scale industries and not more than 6 per cent in the case of heavy and mediumscale industries. These industries are able to make money, show profits and are able to get plenty of accommodation by way of overdrafts from the State Bank as well as various other banks. That is not the case with agricultural credit, as is very well-known.

Under these circumstances, it is a pity that the Government should have developed this system of warehousing, which is being utilised more by trade than by the peasants themselves. My hon, friend has rightly said that peasants should be encouraged to organise themselves into co-operative marketing societies and those cooperative marketing societies should be encouraged also to take advantage of this warehousing accommodation. But actually what is the position? He has confessed that the cooperative sector. for its own reasons, is not utilising these warehouses. When I asked him how much of this warehousing accommodation is utilised by Government

and how much by others, he was obliged to say that as much as 20 per cent of the accommodation of the central warehouses is being utilised by the Central Government and the rest of it is being utilised by trade. What is done by trade?

Trade, according to his own description, can only mean trade on a large scale. Because it is only the overflow from the State corporations that is being accommodated by the Central warehouses, naturally, those merchants who wish to keep their foodgrains or stores in the State warehouses would not go to the Central warehouses. Only bigger, large-scale, wholesale traders and merchants can make use of Central warehouses. Therefore, till now, one can easily see, the warehousing accommodation that has been available by the Government has come to be utilised by lakhiers and millionaires and not by ordinary traders and businessmen in the local markets.

Even at that the Government not been quick enough in bringing into existence as much warehousing accommodation as needed. They have only been hiring accommodation, which means it is not a contribution at all to the total accommodation that is available for warehousing in the whole country. Except to the extent of 30 per cent, the other 70 per cent has been hired from others. That means, the accommodation that is already available has been made use of by the Government by paying rent and so on. Therefore, what is the additional contribution that has been made by this Corporation?

Secondly, I would like to suggest that it is high time that these two Ministries are combined into one. I do not know why this division was made. Anyhow, the division that has been made, the bifurcation that was effected between the Food and Agriculture Ministry and the Ministry for Community Development and Co-operation Warehousing

has not proved a success. And, especially in these days when we thinking in terms of economy, and making the Government more and more efficient, it would be best that these two Ministries are brought gether under the same Cabinet Minister. If that is done, then it would be necessary for a Bill to be introduced to repeal the earlier Act, and it would not be necessary for this House to pass this Bill. This is a sort of tamasha that has been going on. Some Directors of this Board are to be given representation on the other one and some of their Directors are to be given representation on this one, and they have to make a kind of makeshift of co-operation between that Ministry and this Ministry. What is all this, except waste of time of this House and waste of time and effort of those two Ministries. Therefore, I suggest that these two Ministries should be amalgamated into one, and we should be satisfied with having a special Directorate for community development and another for co-operation, kept under the Food and Agriculture Ministry.

My hon, friend has suggested that some revolutionary thing is going to be done by this corporation because they are going to undertake warehousing for tea and jute. To what extent? They are only going to make a beginning. It is going to be a kind of fleabite. It is not going to have much of marginal influence upon the market. We have been told, again and again, that in order to keep down these agricultural prices-they call it control in speculation, they give instructions from time to time to the Reserve Bank of India and through the Reserve Bank of India to all banks in the country to limit their advances on these stores of foodgrains. That naturally depresses agricultural prices. It discourages all those persons including even those people who are charging high rates from the peasants, the moneylenders, brokers, merchants and others, from purchasing foodgrains just when the peasants are badly in need of money. They do not want to purchase them because they are not able to get accommodation from the banks; they cannot get accommodation from banks and so they do not purchase. It is a vicious circle and the result is that prices are going down.

It may appear as if I am asking for the impossible. In these days when everybody is asking for prices to be kept down one may wonder why this Member comes forward and says that protection should be given to the pea-The peasant is always in need of protection whether the prices are going up or down. The only difference is that when the prices are going up the protection is a little less urgent; but when the prices are going down that need is much more pressing and insistent. Therefore, although I am personally not opposed to the multiplication of the number of warehouses, I am particularly anxious that Government should pay more attention to the ways and means by which they possibly maintain the agricultural prices with the help of these warehouses as well as the warehouse accommodation that other people able to develop in the country.

Lastly, I wish to suggest that instead of the Warehousing Corporation pending only on their own capacity to build these warehouses, it would be best for them to give subsidy to private merchants and traders to construct their own warehouses from the money advanced by the Government of India, State Governments and also the State Warehousing Corporations and go into partnership with such of the merchants and such of the agriculturists who come forward to form themselves into various limited societies and then begin to offer to construct these warehouses. It is only in this way, by invoking the aid of not only the local Governments but also the traders, businessmen, moneylenders and peasants and then utilising not only the co-operative means of organising these things but also the other [Shri Ranga]

joint stock company organisations it would be possible for the Government to develop a protected, efficient and scientific warehousing accommodation that is needed in this country at the earliest possible moment.

श्री सरजू पाण्डेय (रसंडा): ग्रध्यक्ष महोदय, यह जो बिल पेश किया गया है, इस का में समर्थन करने के लिये खड़ा हुआ हूं। ग्रभी यहां पर कहा गया है कि किसानों के उत्पादन का मूल्य निर्धारण होना चाहिये। इस बात को यहां पर कई बार उठाया जा चुका है। मैं इस में ज्यादा डिटेल में नहीं जाना चाहता हूं। मैं तो इस बिल के बारे में जो संशोधन में ने भेजे हैं ग्रीर इस बिल की जो मुख्य मुख्य धारायें हैं, उन तक ही ग्रपने को सीमित रखना चाहता हूं। मुख्य रूप से जो वेयरहाउसिंग कारपोरेशन बनाई जाने वाली है, उस के कांस्टीट्यूशन के बारे में ही मैं कुछ बातें माननीय मंत्री जी के सामने रखना चाहता हूं।

## इस में लिखा हुआ है :--

- "(a) six directors to be nominated by the Central Government;
- (b) one director to be nominated by the National Co-operative Development Corporation established under the National Co-operative Development Corporation Act, 1962;
- (c) one director to be nominated by the State Bank;
- (d) one director to be elected by other scheduled banks;
- (e) one director to be elected by cooperative societies;
- (f) one director to be elected by insurance companies, investment trusts and other financial institutions, recognied associations and companies dealing in agricultural produce or notified commodities; and

(g) a managing director, appointed by the Central Government in consultation with the directors referred to in clauses (a) to (f)."

इस का मतलब यह होता है कि जो ग्यारह डारेक्टर्ज होंगे, उन में सें छ: को गवर्नमेंट नामिनेट करेगी, दो और नामिनेट होंगे किसी न किसी तरह से और सिर्फ तीन का ही इलैक्शन होगा। एक को स्टेट बैंक नामिनेट करेगा श्रौर दूसरे को दूसरे जो शेड्युल्ड बैंक हैं, वे नामिनेट करेंगे। इस का साफ मतलब यह हम्रा कि जो बोर्ड म्राफ डायरेक्टर्ज होगा, उस में पूरे का पूरा कट्नेल सेंद्रल गवर्नमेंट का रहेगा या उन लोगों का रहेगा जिन को सरकार नामिनेट करेगी। इस बारे मैं में ने एक सूझाव दिया है कि हम को इस को इस तरह से बनाना चाहिये कि चार ग्रादमी तो सेंट्रल गवर्नमेंट द्वरा नाभिनेट किये जायें श्रीर बाकी डायरेक्टरों का इलैक्शन होना चाहिये, चताव होना च िहये। इस वक्त इस बिल में इस तरह की कोई व्यवस्था नहीं है श्रौर में चाहता हूं किइस पर विचार कर लिया जाना चाहिये।

श्रागे वल कर पेज ५ पर जहां तक मैनेजिंग डायरेक्टर नियुक्त करने का सम्बन्ध है उस की एप्वाइंटमेंट भी सैण्ट्रल गवर्नमेंट करेगः। उस का भी इलैक्शन नहीं होगा बल्कि यह कहा गया है :--

"a managing director, appointed by the Central Government in consultation with the directors referred to in clauses (a) to (f)".

इस सिलसिले में मेरा कहना यह है कि इंस कंसलटेशन का कोई श्रर्य नहीं है । इस बिल में इस तरह का भी विधान नहीं किया गया है कि डायरेक्टर्ज कुछ नाम भेजेंगे श्रीर उन में से किसी एक को सैंट्रल गवर्नमेंट चुनेगी । जिस तरह से इस क्लाज को रखा गया है, उस का सीधा सादा श्रर्य यह निकलता है कि मैनेजिंग डायरेक्टर का चुनाव भी सेंट्रल गवनंमेंट द्वारा किया जायेंगा श्रीर इस कंसलटेशन के कोई मानी नहीं हैं क्योंकि उन बेचारों की कोई राय नहीं होगी। श्रगर बिल में इस तरह का प्राविजन रख दिया जाता कि दो या तीन या चार नाम डाय-रेक्टर्ज भेजेंगे श्रीर उन में से सेंट्रल गवर्नमेंट किसी एक का चुनाव करेगी किसी एक को सिलैंक्ट करेगी तो भी कुछ बात थी। लेकिन वह भी नहीं किया गया है। सीधे सादे शब्दों 'में उस की नियुक्ति का श्रधिकार भी सेंट्रल गवर्नमेंट ने श्रपने हाथ में रख लिया है।

Warehousing

इस में एग्जेक्टिव कमेटी के बनाये जाने का भी विधान किया गया है। पेज ७ पर कहा गया है:—

"There shall be an Executive Committee of the Central Ware-housing Corporation which shall consist of:

- (a) the Chairman and the Vice-Chairman of the board of directors;
  - (b) the managing director; and
- (c) two other directors chosen by the Corporation in the prescribed manner."

यह जो पूरी की पूरी एग्जेक्टिव कमेटी बनेगी, इस में भी तीन ब्रादमी सरकार के नामिनेटिड हो जायेंगे।

बिल में यह भी कहा गया है कि वन-थर्ड शेयरहोल्डर्ज धगर चाहें तो स्पेशल मीटिंग काल कर सकते हैं। लेकिन इस के लिये बहुत ज्यादा समय इस में दिया गया है। इस में कहा गया है:---

"If the board of directors of the Central Warehousing Corporation do not proceed within twenty-one days from the date of the requisition being so desposited to cause the special meeting to be called, the requisitionists, or a majority of them, may, themselves call the

meeting, but in either case, the meeting so called shall be held within three months from the date of the deposit of the requisition."

मेरा इस सम्बन्ध में कहना यह है कि २१ दिन का जो समय दिया गया है, यह नहीं होना चाहिये। पंद्रह दिन का वक्त बहुत है। इस सिलसिले में में ने एक एमेंडमेंट भी भेजा है श्रीर में समझता हूं कि उस पर विचार होगा।

साथ ही यह भी कहा गया है कि २१ दिन के बाद जो शेयर होल्डजं चाहते हैं कि मीटिंग बुलाई जाये वे तीन महीने के अन्दर मीटिंग कर सकते हैं। इस सम्बन्ध में मेरा कहना यह है कि दोनों भूरतों में बिला वजह इतना अधिक वक्त इन को नहीं मिलना चाहिये। अगर तिहाई शेअरहोल्डमं स्पेशल मीटिंग के लिये रिक्विजिशन भेजते हैं तो उस के लिये बोर्ड आफ डाइरेक्टमं को पन्द्रह दिनों का टाइम देना काफी है। अगर वह मीटिंग नहीं बुलाते हैं

श्री दे० किः पाटिल (यवतमाल) : ग्रध्यक्ष महोदय, यह बिल पर चर्चा की पहली ग्रवस्था है जिस में केवल तत्वों के ऊपर विचार होना चाहिये, क्लाज बाई क्लाज चर्चा नहीं होनी चाहिये, ऐसा मेरा विचार है। में ग्राप से इस के सम्बन्ध में व्यवस्था चाहता हूं।

श्राध्यक्ष महोवय : यह ठीक है कि इस वक्त सिर्फ जनरल प्रिंसिपल्स पर ही चर्चा होनी चाहिये, श्रमेंडमेंट्स पर नहीं । इस वक्त बिल की तफसील में जाने की जरूरत नहीं है ।

श्री सरजू पाण्डेय: इसी तरह से स्टेट कारपोरेशन्स के सम्बन्ध में पेज ११ पर लिखा है:

"five directors nominated by the Central Warehousing Corporation of whom one shall be nominated

## [र्श्नः सरजू पाण्डेय]

in consultation with the State Bank and one at least shall be a nonofficial; five directors nominated by the State Government"

इस सिलिसिले में मेरा कहना यह है कि अगर इस तरह से स्टेट कारपोरेशन्स बनाये जायें तो फिर एक ऐसा बिल यहां पर रख दिया जाये कि कुछ सेंट्रल गवर्नमेंट के आदिमियों को ले कर वेअरहार्जसंग कारपोरेशन बना दिया जारे अगर स्टेट्स में वेअरहार्जसंग कार-पोरेशन बनाना है तो उस में पांच आदमी सेंट्रल गवर्नमेंट की राय से रक्खे जायें यह बिल्कुल एक अप्रजातांत्रिक तरीका है । यही नहीं, इस के बाद पेज ११ पर क्लाज २० के सब क्लाज (सी) में लिखा है:

"a managing director, appointed by the State Government in consultation with the directors referred to in clauses (a) and (b) and with the previous approval of the Central Warehousing Corporation."

फिर यही नहीं, श्रगर स्टेट कारपोरेशन को कोई काम करना होगा, कोई हाउस या बिल्डिंग बनानी होगी, तो उस को सेंट्रल गवर्न-मेंट से इजाजत लेनी होगी। इस के बाद एक क्लाज में पेज १३ के ऊपर यह कहा गया है:

"acquire and build godowns and warehouses at such places within the State as it may, with the previous approval of the Central Warehousing Corporation, determine."

इस का मतलब यह हुम्रा कि कोई भी चीज स्टेट कारपोरेशन नहीं कर पायेगी । लिखा पढ़ी करने में महीनों लग जायेंगे । मेरा मुख्य सुझाव यह है कि यह ठीक है कि हमारे देश में वैम्ररहाउमिंग बहुत जरूरी है लेकिन यह हमारी मारी मागों को पूरा नहीं करता है भीर हम को इस स्रोर ध्यान देने की बहुत जरूरत है । इस बिल का रूप ऐसा है कि सारे का सारा अस्त्यार सेंट्रल गवनंमेंट के हाथ मैं है और जो बेचारे शेश्वरहोल्डर्स हैं या दूसरे लोग हैं उन को कोई अस्त्यार नहीं है। इस सिलिसिले में मेरा मुझाव यह है कि बिल को इस तरह से अमेंड करना चाहिये जिस से कि हम स्टेट को इस बात का अस्त्यार दें कि अगर वे बिल्डिंग वगैरह बनाना चाहें तो उस के लिये उन को सेंट्रल वेश्वरहाउसिंग कारपोरेशन से इजाजत लेने की जरूरत न रहे।

साथ ही साथ जो बोर्ड ब्राफ डाइरेक्टर्स के मेम्बर बनाये जाते हैं उन में से कम से कम छ: ब्रादमी ऐसे हों जो सरकार के नामिनेटेड न हों। पांच ब्रादमी सरकार के नामिनेटेड रहें बाकी बाहर से लिये जायें।

इसी तरह से जो स्टेट वेग्ररहाउसिंग कारपोरेशन के एम्पलायीज हैं उन के संबंध में एक क्लाज है पेज १२ पर । इस क्लाज २१ के सब-क्लाज (३) में दिया हम्रा है कि ग्रगर कोई ग्रादमी किसी क्रिमिनल ग्रफेन्स के लिये सजा पाता हैजोकि छ: महीने से कम की सजा नहीं है ो वह सजा के खत्म होने के बाद पांच वर्ष बाद इस का शेयर-होल्डर हो सकता है। मैं कहता हं कि ऐसे लोगों के लिये इस पांच साल से ज्यादा का समय रखना चहिये । मैं ने सुझाव दिया है कि जो लोग किमिनल अफ्रेन्स में सजा पाये हए हों उन के लिये कम से कम सात साल का समय रक्खा जाये। ऐसा नहीं कहा जा सकता कि वह १०० प्रतिशत गनाहगार है लेकिन फिर भी हम को इस चीज पर रोक लगानी चाहिये ग्रौर सात साल खत्म होने के पहले कोई ऐसा ग्रादमी नहीं लिया जाना चाहिये । मुझे उम्मीद है कि जो सुझाव मैंने रक्खे हैं उन को मान लिया जायेगा ग्रीर इस बिल को प्रजातांत्रिक बनाया जायेगा । इसके लिये शेग्ररहोल्डर्स को ग्रधिक से ग्रधिक ग्रधि-कार दिये जायें, लेकिन इस में एक चीज नहीं है कि जो प्राइवेट प्रोड्युसर्स हैं उन का क्या हो। ग्रभी हमारे यहां सब जगह कोग्रापरेटिव सोसायटीज बनाई गई हैं। वे उन लोगों की हैं जोिक मामूली ग्रवस्था के थे। लेकिन जो बड़ें बड़े खेतों वाले लोग हैं वह ग्रपना ग्रनाज कहां रक्खेंगे, इस के लिये इस में कोई व्यवस्था नहीं है।

यह बिल जो है वह बहुत अञ्छा है इस-लिये में इस का स्वागत करता हं, जैसेकि में ने पहले कहा है, लेकिन साथ ही साथ यह चाहता हूं कि जो अमेंडमेंट में ने रक्खे हैं उन को मंत्री महोदय मान लें।

Shri Sham Lal Saraf (Jammu and Kashmir): Mr. Speaker, I welcome the introduction of this Bill in this House. Before I proceed to say what I have to say in regard to certain provisions that are contained in this Bill, I would submit a few words on the subject of warehousing as a whole.

At the moment, the Central Warehousing Corporation Bill is being introduced in order to give legal shape to the two corporations that been functioning so far. One Bill has already been introduced in this House by the Ministry of Community Development and Co-operation which was passed in the last session. When I heard Shri Ranga, I was prompted to say a few words about what he said. To my mind, as far as the Ministry of Community Development and Cooperation is concerned, that is a movement by itself, and the work of that Ministry or that department is absolutely different from what the Ministry of Food and Agriculture is doing. Firstly, in a country like India where we have different climates-we have the rainy season, the hot season, the temperate season-most of the agricultural produce whether it is grains, or oilseeds, or vegetables or any other produce suffers in storage because of vagaries of weather, because of insects. rats and what not. I had occasion to go round some of the important places in the Punjab and I was very happy to find that there are three types of attempts being made in order to set

up warehouses. The small producers, some of them, join hands together and set up small warehouses. In certain places like Hoshiarpur, I have some big landlords join together and set up warehouses. Not only do they store their own produce, they help the small growers of that area. Secondly, there is the attempt that is being made by the cooperative partment. That department is incalcating a spirit of co-operation among the people for a purpose that is helpful to them mainly. In a country where millions of people are ignorant there is a lot to be taught to the people. I am very happy that the Co-operative department has taken up this work of advising the people to set up warehouses for their agricultural produce. I am very happy to find that in the Punjab mostly this attempt is being made.

#### 13 hrs.

Thirdly, as far as the Ministry Food and Agriculture is concerned. whether in the Centre or in the States. their job is much bigger than that of any other department that may work in this direction. We must have proper warehouses where there is no fear of stocks getting contaminated, of the stocks getting affected by the vagaries of weather. Unless the Government. comes forward, this thing cannot be achieved. I could not understand Shri Ranga. On the one hand, his party is against the public sector mostly being set up in the country. On the other hand, he said by the setting up of these warehouses, you are depriving the smaller producers from getting benefit out of the warehousing tempts that are being made, I could not understand it. Actually, as far as storing of produce is concerned. must have as many warehouses as possible. I may tell, you, even after hearing my hon. friend the Minister, it is evident that we have not even touched the fringe of the problem. It is a colossal job to be done all over the country. For instance, millions of tons of foodgrains are imported today. I

#### [Shri Sham Lal Saraf.]

can safely say that we have not got that much of capacity in our country to keep them safe, to put that in well protected stores. Therefore, as far as this attempt on the part of the Government is concerned, is a welcome and laudable attempt. What it has done at the moment. should certainly be pursued by Central Government in the Ministry of Food and Agriculture. They should inculcate that spirit in the States and States should equally follow and set up similar corporations. Besides that, the co-operative movement in the country should help individuals to set up small, medium and large size warehouses and cold storage.

As far as this Bill is concerned, the constitution of this Board is very welcome. It is almost on pattern of the Financial corporations. I can speak with some experience. From the day the financial corporations have been set up, the Government has been able to do a lot of help to small industries all over the country. Similarly, in setting up these corporations, the Government has taken upon itself the guaranteeing of the share capital that people may invest as also a minimum return of 3%. That is enough incentive for the people to come and invest in such a movement. That will help the country as a whole. I wholeheartedly welcome this Bill.

Another point, I would like to stress. As far as the setting up of these corporations in the States is concerned, the Central Government is coming to the help of the State Governments, There are two provisions that the funds with the corporation will be divided the Warehousing fund and the General fund. As far as the warehousing fund is concerned, it will be utilised in the way explained here and the General fund will be utilised for running the busines, of the corporation. On a similar pattern the State Governments will also set up their corporations. I would say that funds should be made available to the States because, at the moment, it may be difficult for them

to provide funds out of their own resources. Therefore, funds should be made available to the States in order that they may set up their corporations in collaboration with the Centre as early as possible.

With these words, I welcome this Bill.

Shri A. C. Guha (Barasat): Mr. Speaker, while considering this Bill, I think the House will naturally look to the genesis of the establishment of the Warehousing Corporations. It was on the recommendation of the Rural Credit survey report that the Government undertook a sort of this venture and passed a Bill in 1956. When we consider this new Bill which has bifurcated the integrated organisation of Co-operative development and Warehousing into two units, we cannot but also look into the implications of this bifurcation.

The Rural Credit survey report made a specific recommendation that warehousing programme should just a link in the co-operative development of the country as also for specific purpose of helping the ruralproducers. I might draw the attention of Shri A. M. Thomas to a certain relevant passage of that report. envisaged a powerful agency charged with the task of carrying out the programme in the interests of the rural procedure. That is the main point from which we should consider Bill.

The hon. Member who preceded me supported this Bill and he also supported the policy of bifurcation of the two wings of the one organisation.

I think he was not aware of the origin of this or the idea with which the warehousing corporation was started. The main idea, as I have stated already, was to help the rural producers, and it was also to be linked with the co-operative movement of the country. But I think that the Government decision now is that this should be bifurcated and de-linked from co-operative movement. The de-

cision came first, and then subsequently, Government have had to find out some reasons for that decision

My hon. friend Shri A. P. Jain is sitting to my right, it seems not with a very happy face on seeing that his child is being bifurcated and cut through by the two Ministries; because the Ministries were separated and failed to make proper adjustment. Therefore, the organisation itself is being separated, thereby practically annulling the purpose for which this institution was set up.

Then, the report further states that:

"The availability of such a network of warehouses will enable the Government in one set of circumstances to pursue a price support programme for agricultural commodities, should that unfortunately become necessary, because of depression, or in the alternative set of circumstances connected with the contingency of inflation, to pursue effectively the programme of procurement of agricultural commodities for the purpose of price control."

I do not know how far the present working of the warehousing corporation has been able to help in fulfilling the twin purposes mentioned in this report.

I think that my hon, friend A. M. Thomas has admitted in reply to a question asked by Shri Ranga that the producers constitute a negligible percentage of the parties who store their articles or commodities in these warehouses. So, who are the stores now? They are the Government and some traders. This is a deviation from the real purpose. In this connection, I should also like to point out benefit the trader3 get by storing their articles in the warehouses of the Corporation. If they were to store their articles in private warehouses they would not find it so easy to get credit from the State Bank or other banks,

and even if they got the credit they would have to pay a higher rate of interest. For those who store their articles or commodities in the warehouses of the corporation, the averagerate of interest is only about 5 or 51 per cent, whereas the rate of interest for any advance from any commercial bank on the basis of goods stored in private warehouses would be at least 7 per cent may be more than that. This is the benefit that the traders are deriving from this. So, they prefer storing their articles in the warehouses of the Corporation rather than storing them in private warehouses.

In this connection, I should also like to make one suggestion. It seems that Government have not been able induce or have not made the necessary attempts to get the producers to store their commodities in these warehouses. I think that Government should make some earnest effort now. It was commended by the Public Accounts Committee that they should make a serious attempt to induce the producers to store their commodities in the warehouses of the corporation. I think there should be some differential rate for the producers and for the traders, both as regards the custom charge for the storage of goods and also as regards the interest charged for the advances given on the stored commodities. In the case of the traders. the State Bank and other scheduled banks should charge the usual and normal banking rate, that is, per cent and at any rate not less than 7 per cent; for the actual producers they should give a preferential rate of 5 per cent or even lower than 5 per cent, I think that the present rate of interest which Government are paying is only 4½ per cent, in any case not more than 4½ per cent. So, the actual producers who their articles should also get advances on a lower rate of interest, something like 41 per cent, in any case, not more than 5 per cent-just a3 in the case of any advances given for agricultural purposes through the Reserve money. The Reserve Bank

[Shri A. C. Guha.]

money at 2½ per cent rate of interest; of course, in the process of the money going down from the apex bank to the primary bank, the loanees have to pay a much higher rate of interest. But the Reserve Bank is giving the money at a subsidised rate. In the same way, the Corporation also should arrange advance money at a lower rate of interest to the actual producers, charge in higher rate of interest to the traders; similarly, they should charge a lower rate of customs for the actual producers and a higher rate of customs for the traders; the bank rate for the advances given should also be higher for the traders, whereas for the actual producers, it should be near about 4 or 4½ per cent.

I think this organisation was viously under the Agriculture Department of the Food and Agriculture Ministry. Now, it has been transferred to the Food Department of the Food and Agriculture Ministry. This transfer is not just an administrative accident, but I think that there is some policy also behind this. It seems to me that the policy is that it is not intended so much to help agriculture, as to help storage of foodgrains etc., which means that it will serve the interests of the traders and not those of the agriculturists. The recommendation of the Rural Credit Survey report was that it should remain with the Agriculture Department, and it should be linked with the co-operative movement also. In spite of his arguments against it, the hon Minister admitted yesterday that there was the necessity of some link between the National Co-operative Development Corporation and the present corporation. The link is that there should be one director nominated by the National Co-operative Development Corporation on the board of this corporation; it should also be remembered, however, that the National Cooperative Development Corporation is not a shareholder of this Corporation. I cannot understand how out of ten or twelve directors, just one director can serve the purpose of being an effective link between the two organisations. That is something almost meaningless.

As regards the functioning of this organisation, the programme in the Second Plan was to construct 100 warehouses. I do not know whether they have constructed any warehouses at all during the Second Plan period. If at all they have constructed, the number may be just five or seven or something like that. In the Third Plan, I do not know what the target is in respect of the construction of warehouses.

As I have pointed out, one purpose of this organisation was to help the actual producers in storing and marketing of their agricutural commodities; on the other hand, another purpose of the organisation was to increase the overall storage capacity in the country. But, if this corporation goes on taking the warehouses on rent. it does not add to the overall storage capacity of the country; for it simply takes over from the private sector or the private parties some existing warehouses and keeps them under That does not increase the overall storage capacity of the country. I think that there should be an energetic attempt to build some warehouses. I would like the hon. Minister to state the programme as regards the construction of warehouses during the Third Plan, particularly, during this year and the next year.

The hon. Minister has stated that 5 lakhs of bales of jute will be stored. In reply to my question he stated 'We' are purchasing the jute. I do not know what he means by the term 'We'.

Shri A. M. Thomas: I did not say that we were purchasing. The Commerce and Industry Ministry has got a price support scheme under which the STC would necessarily have to purchase from the producers or from other co-operative agencies.

Shri A. C. Guha: But who will make the purchases from the jute producers? Has the Government any agency for that?

Shri A. M. Thomas: The STC through the various marketing societies.

Shri A. C. Guha: That was attempted last year and they could purchase only 5 lakh ba'es, an infinitesimal portion of the total jute production. I think this year the proposal is that the STC should step in and make some purchases. I hope amongst the producers who will store their jute in the warehouses of this Corporation, the Minister is not including the private purchasers, the balers and the speculators in the jute market.

He also mentioned about tea warehouses. This appears to me to be somewhat perplexing. There was a proposal for the construction of a Central Tea Warehouse in Calcutta. The Tea Board or the tea auction association or some other body having this in mind to be created with the help of Government. What has happened to that proposal? If that has been put in abeyance and the storing of tea is to be done by some of the warehouses of this Corporation, I think it would be rather a retrograde step. Warehouse for storing tea should be a separate unit, not as part of this programme of the Corporation.

Another thing is that the warehousing organisation was to be linked with marketing and on the other hand, was to serve as the distributing agency of Government. I do not know if anything has been done in regard to marketing. As it is, I do not think there is any such programme, but that is one of the recommendations of the Rural Credit Survey Committee. I think the Government should also clarify if they have any idea of linking it with marketing.

Now, about the distributing agency of the Government of India. I do not know what is the idea of Government

in this regard also. Another function of the Corporation suggested by the Rural Credit Survey Committee was that it should manage the regulated markets. I do not think anything has been attempted in this line as yet.

These are the important functions, to discharge which the Rural Credit Survey Committee recommended the formation of the Warehousing Corporation. If these are abandoned now, it will merely be a agency for traders and speculators to store their articles at concession rates and then create artificial scarcity. I think the Corporation was not intended for this purpose.

Coming to the functions of the managing director, I do not know why if he is to be appointed by Government, his functions are to be decided by the Corporation without any reference to Government. I think these functions require the approval of Government.

Along with advances against stored commodities, is there any scheme with Government or with this Corporation to give advance either through the State Bank or by the Corporation itself, on standing crop, that is, at the pre-harvest stage? That would be something really helpful to the agriculturist, that is, advances given not only on storage of articles but on standing crops, by the Corporation itself or the State Bank or some other agency which the Corporation might think of.

श्री काशी राम गुप्त (अलवर): अध्यक्ष महोदय, श्राशा यह की जाती थी इस बिल के द्वारा ऐसी व्यवस्था की जायेगी, जिस से किसान कोप्सीधा लाभ पहुंचेगा । किन्तु जब इस बिल को देखा गया, तो मालूम हुन्ना कि इस में किसान के लाभ के बजाय बड़े व्यापारी के लाभ का ही बहुत अच्छी तरह से ख़्याल रखा गया है । इस का स्पष्ट उदाहरण यह है कि इस बिल के द्वारा बोर्ड आफ डायरेक्टर्ज में रैकगना-इज्ड एसोसियेबान्ज के अर्थात् फ़ार्वर्ड ट्रेडिंग

2269 (Ai) LSD-2.

## [श्रीकार्शारामग्प्त]

करने वाली एसोसियेशन्ज के नुमायंदे को स्थान दिया गया है। हम यह श्रच्छी तरह से जानते हैं कि कितने ही वर्षों से यह देखा जा रहा है कि फ़सल के वक्त जो भाव होते हैं, उस के बाद वे भाव बढ़ जाते हैं और इन भावों को बढ़ाने की भारी जिम्मेदारी फ़ार्वर्ड ट्रेडर्ज की है, जिन का नुमायंदा बोर्ड श्राफ़ डायरेक्टर्ज में लिया जा रहा है। जिस संस्था में ऐसे वर्ग के नुमायन्दे लिये जायें, जोकि मुल्क में भावों को तेज करने में सहायक हो, वह संस्था किस तरह से साधारण किसान का हित कर मकती है, यह बहुत ज्यादा स्पष्ट हो जाता है।

इस बिल में रेकगनाइज्ड एसोसियेशन्त्र के साथ ही इन्वेस्टमेंट ट्रस्ट्स ग्रीर इन्शोरेस कम्पनीज को भी रखा गया है। ग्रगर सिर्फ़ लाइफ़ इन्शोरेस कार्पोरेशन को रखा जाता, तब तो हम समझ सकते थे, लेकिन इन्शोरेस कम्पनीज में तो फ़ायर इन्शोरेस ग्रीर बहुत सी दूसरी इन्शोरेस कम्पनीज भी ग्रा जाती हैं, जोकि सब प्राइवेट सैक्टर में हैं।

जहां तक डायरेक्टर बनाने का प्रश्न है, इन संस्थाओं की ग्रोर से एक ग्रलाहिया डायरेक्टर लेने की व्यवस्था की गई है। ग्रगर इन को रोयर लेने वाली संस्थाओं की श्रेणी मे रखा जाता है, तो यथा यह भी जरूरी है कि उन का एक नुमायंदा भी बोर्ड ग्राफ़ डायरेक्टर्ज में हो ?

जैसाकि माननीय मंत्री जी ने बताया है, श्रब तक का इतिहास यह बताता है कि इस काम का बहुन थोड़ा हिस्सा किसान को सीधा लाभ पहुंचाने दाला है। इस में सरकार के गोदाम होते हैं, जिन का लाभ ब्यापारी को होता है। जहां तक किराये पर गोदाम लेने का प्रवत है, अगर इस बारे में जांच की जाये, तो मालूम होगा कि मरकार जो पैटनं या स्टेंडर्ड बनाती है, जिस्ट्रिक्ट लैंबल पर बहुत कम ऐसे गोदाम होते हैं, जिनमें वह पैटने रखा गया है भौर उस की पूरी हिफाजत की गई है।

जहां तक शैयर्ज का समबन्ध है, यह व्यवस्था की गयी है कि ४० परसेंट शेयर्ज तो सेंट्रल गवर्नमेंट के होंगे श्रौर स्टेट बैंक, शिडयल बैंक्स कोग्रापरेटिव सोसायटीज श्रौर रेकगनाइज्ड **श**न्ज के । को-श्रापरेटिय सोसायटीज का नाम तो उस में लिख दिया गया है, लेकिन मालुम नहीं कि भ्रमल में उन को स्थान मिलता है या नहीं। में निवेदन करना चाहता हं कि अगर उन को शेयर मिलने की बात होती, तो इस बिल में स्पष्ट तौर पर लिखा जाता कि इतने परसेंट शेयर्ज जरुर को-ग्राप-रेटिव सोसायटीज को दिये जायेंगे श्रीर ग्रगर वे नहीं लेंगे, सब देखेंगे उसके लिये परसेंटेज फिक्स करना जरुरी था, जैसा कि सरकार के लिये ४० परसेंट फिक्स किया गया है। ग्रगर को-श्रापरेटिव सोसाइटीज श्रौर को-श्राप-रेटिव बैंक्स का परसेंटेज भी फिक्स कर दिया जाये, तो उन-को प्रोत्साहन मिलेगा भ्रौर उन पर दबाव पडेगा । उन का परसेंट फिक्स न करने और उनको उन लोगों के साथ रख देने, जो कि बहुत मजबुत लोग हैं, से यह साफ जाहिर होता है कि या तो सरकार का मंद्रा की-ग्रापरेटिय सोसायटील को ग्रामे बढ़ाने का नहीं है और अगर है, तो वह मंशा होते हुये भी उस रास्ते को भूल गई है। मेता नभ्रानिवेदन है। कि अहां तक कोन्याप-रेटिय सोसायटीज के शेयर का है उस को निश्चित रूप से परसंटेज के हिनाब से फिक्स कर देना चाहिये।

जो स्टेट कापींरेशन्त्र बनेंगे, कानून में कोई भेद नहीं रखें। गया है कि उन का कोई अलग सैक्टर होगा और सेंट्रल वेयरहाउसिंग कापीरेशन का अलग सैक्टर होगा। लेकिन जहां तक असल का प्रश्न है, माननीय मंत्री जी फरमाते हैं कि सेंट्रल वापीरेशन के वेयर-हाउसिज वहें बड़े सहरों में होते हैं और बड़े बड़े कामों को करते हैं। मैं समझता हूं कि बड़े बड़े कामों के माने हैं सरकार के काम या बड़े 3851

बड़े पूजीपतियों के काम । इस लिये ज्यादा ब्रच्छा होता कि एक ही सेंट्रल कार्पोरेशन होती घीर स्टेट्स में उस की क्रांचें, शाखायें होतीं स्रौर वे शाखायें बड़े स्रौर छोटे कामों को निर्धारित करतीं। ग्रगर एक ही जगह पर यह सब काम को-ग्रार्डिनेटिड होता तो ज्यादा ग्रच्छा होता । ग्रव जिस प्रकार से स्टेटस की कार्पोरेशन्ज बनेंगी, उस का नतीजा यह होगा कि स्राधा रुपया स्टेट गवर्न-मेंट्रम का होगा और ग्राधा केन्द्राय सरकार का होगा, लेकिन केन्द्रीय सरकार का बहुत ज्यादा कंट्रोल होगा, जैसा कि ग्रभी माननीय सदस्य, श्री पाण्डेय ने कहा है ।

Warehousing

**धगर केन्द्रीय** सरकार का उस पर कन्द्रोल रहेगा, तो इन कामों में बहत ज्यादा देरी होने की संभावता है स्रौर छोटे कामों के करने में बहत मश्किल पेश स्राती है। जिस प्रकार का ढांचा बनाया गया है, उस को देखने से साफ तौर पर मालम होता है कि जिस मंशा से वेयरहाउसिंग स्कीम चलाई गई थी, वह मंशा इस से पुरा नहीं होता है, बल्कि परिणाम उस से उल्टा ही होता है।

हर चाहते हैं कि की-आधरेटिव सोसाय-टीज बढ़ें, लेकिन को-ग्रापरेटिव गोसायटी की देफिनेशन भी भिन्न है। सर्विस की-श्राप-रेटिय सोनायदीज और केंडिट नोनायदीज उस के यन्तरीत नहीं। आती है। यत्की सीनाय-टीज की नायाद अभी देश में यहन थोड़ी है।

Shri Lahri Singh: Any society.

Shri Kashi Ram Gupta: No. not any society. It reads:

"a society...which is engaged in the processing, marketing, storage, export or import of agricutural produce or any notified commodity or in insurance business and includes a co-operative land mortgage bank;"

इसका मतलब "ऐनी सोसायटी" नहीं है। इस में उस सोसायटी को रखा गया है.

जो कि किसी स्पेशल परपज के लिये काम कर रही है। उस का काम इस में डिफाइन्ड है।

3852

इस को देखते हुये यह स्पष्ट हो जाता है कि हम को भारी प्रयत्न करना होगा कि इस प्रकार की सोसायटीज ज्यादा बढें, लेकिन इस बिल की मूल धारायें इस उद्देश्य की प्राप्ति में लाभदायक सिद्ध नहीं होती हैं। इसलिये यह व्यवस्था करना ग्रावश्यक है कि नाचे के स्तर पर जा कर को-ग्रापरेटिव सोसा-इटीज ज्यादा से ज्यादा बनें और वहां पर वेयर-हाउसिंग स्कीम कामयाब हो । मैं निवेदन करूंगा कि बड़े बड़े शहरों में तो लिमिटेड कम्पनीज श्रौर पंजीपति लोग श्रपने वेयर-हाउसिज बना कर चला सकते हैं, इस लिये हम को ज्यादा जोर जिलों पर ग्रौर उनके नीचे के स्तर पर देना चाहिये, ताकि वहां के गरीब ग्रौर साधनहीन लोगों को वेयरहाउसिज की सुविधायें उपलब्ध की जा सकें।

जहां तक पंजी का सम्बन्ध है, सेंटर के लिये बीस करोड रुपये श्रीर प्रत्येक प्रदेश के लिये दो करोड़ रुपये के शेयर कैपिटल की व्यवस्था की गई है। मैं निवेदन करना चाइता हं कि प्रदेशों की। अवस्था भिन्न भिन्न है । उप-हरण के लिये महाराष्ट्र में को-ग्रापर्वेटव सोसायटीज बहुत कप्म कर रही हैं, बहुत बड़े स्केल पर काम कर रही हैं, जब कि दूसरी जगहों पर यह स्थिति। नहीं है ओंग की-ग्राप-रेटिव सोसायटीज बहुत कम काम कर रही हैं । इस लिये जो मैक्सिमम रकम रखी गई है, उस का तात्पर्य तो यह हम्रा कि जहां बहुत अच्छा काम है, वहा के लोगों को आगे बढ़ावा न दिया जाये श्रौर जहां पर भाम कम है, बड़ां के लोग उतना काम न कर सकें। इस लिये ग्रगर किसी जगह पर ज्यादा काम की जरूरत है, तो वहां पर दो करोड़ रुपये की लिमिट को बढ़ाने की आवश्यकता है, वयों कि अगर दो करोड़ रुपये की लिमिट हो, तो उस का दस गुना काम अर्थात बीस करोड रुपये का काम ही कर सकते हैं, वहां इस से आगे काम नहीं कर सकते हैं।

[श्रीकाशी रामगुप्त]

माननीय मंत्री जी ने बताया कि वह जट ग्रौर टी को इस में शमिल कर र हैं। मेरा नम्र निवेदन यह है कि ये दोनों ऐसी वस्तुयें हैं, जो बहुत अधिक तादाद में होती हैं ग्रौर जो एक ही क्षेत्र से सम्बन्धित हैं। इसलिये ग्रगर उन के लिये भ्रलग वेयरहाउसिंग स्कीम बनाई जाये. तो अधिक लाभदायक होगा बनिस्बत इस के कि सब चीजों को एक ही स्कीम में शामिल कर दिया जाये। में समझता हं कि बहत सी चीजों को एक ही वेयरहाउसिंग स्कीम के ब्रन्तर्गत लाने के तरीके को सफलता मानना एक भ्रम की बात है। सफलता इस में होगी कि हम फड-स्टपस को, खराक की चीजों को, प्राथमिकता दें, क्योंकि वही ज्यादा वडी तादाद में होती हैं और उन्हीं के भाव आगे जाकर बढ़ते हैं और फसल के टाइम पर गिरते हैं। कैंश ऋष्स को तो व्यापारी वर्ग सम्भाल लेता है, लेकिन जो कैश ऋष्प नहीं हैं, जो फड-ग्रेन्स हैं. उन को व्यापारी नहीं सम्भालता है. या उस का लाभ उस को मिलता है, किसान को नहीं मिलता है । इस लिये किलान के लाभ के लिये यह ब्रावश्यक है कि उन कामाडिटीज को इस में न लाया जाये, जिन से उस को सीधा लाभ बाद में नहीं पहंचता **है,** बल्कि जिन की तादाद थोडी है । मैं समझता हं कि विशेषकर फुडग्रेन्स को इस में प्रमुखता देनी चाहिये।

जहां तक गोडाउन्ज इत्यादि की बिल्डिंग का सवाल है, वे एक फेज्ड प्रोग्राम के म्राधार पर बनाये जा सकते हैं, लेकिन यदि सरकार सब जगह म्रापने गोडाउन्ज न बनाये, तो प्राईवेट एजेन्सीज से म्रापना पैटर्न दे कर बनवाया जाये म्रीर लांग-टर्म लीज पर, सस्ते किराये पर, उन को लिया जाये। म्रागर प्लान पर चलेंगे, तो म्राधिक हितकर होगा।

जहां तक इस पृल सिद्धान्त का ताल्लुक इस में कोई दो मत नहीं हो सकते हैं। लेकिन जहां तक इसको ग्रमल में लाने का प्रश्न है, जिस प्रकार का यह ढांचा बना है, उससे साधारण जनता को ग्रौर किसान को नाभ होने की सम्भावना कम है। वे सम्भावनावें किस प्रकार बढ़ सकती हैं इस पर सरकार को दिन्द डालनी चाहिये।

ग्रन्त में जो समय श्रापने मुझे दिया है उसके लिये में भ्रापको धन्यवाद देता हूं श्रीर श्राशा करता हूं कि जो सुझाव मेंने श्रापके सामने रखे हैं, उन पर विचार किया जायेगा।

Shri Tyagi (Dehra Dun): I lend my support to this Bill, but I must confess that my support is rather half-hearted.

Shri Lahri Singh: As usual,

Shri Tyagi: As usual, there is no question.

In this case, I am not very happy with the bifurcation of the function. If at all some improvements have to be effected in agriculture, and if the agricultural yield is to be raised, it can be done only by one agency. At present my fears are that there are tens of agencies handling this major problem of the country. There is a lot of inspectorates already. In fact, as originally conceived by the Constitution, it was a State function. came into it with the idea of helping the States in increasing the output, and now it seems to me that the whole of the function has come into the hands of the Central Government practically. After this war is over, I think it will be time for us to re-think about the manner in which we should handle this major problem of country, namely food production.

One agency would always be more successful. We are adding confusion into it, and it is becoming confusion worse confounded. For instance, the veterinary inspector goes, the agricultural inspector goes, the horticultural

3855

3856

inspector, the social welfare worker, the gram sevak—all these huge inspectorates, including the co-operatives and others, go to the agriculturist. I think all these departments which deal with agriculturists should be combined, only then we can make a success of it.

Warehousing

Credit is one thing. The co-operative societies would give credit. Before the co-operative societies came into existence, it was generally the moneylenders who used to give credit, and their credit was always against the security of the crop. They would give credit on the undertaking that the crop would be brought to them, and they would also realise exorbitant\*interest.

The same is the case with co-operative credit. It would be better if this warehousing were also in hands of the co-operative movement, because they lend the money and the grain will go into the warehouses, both being under the same department. They know how to keep the accounts and they could realise the loan in instalments from the farmers. That would be a better method. The security should always be the foodgrain and that should be vested in the hands of the same department which is coming out to give credit.

What is being done now is all aftercare of the foodgrains. Actually speaking to increase the quantity of output, the only method is to give credit to the farmer at the stage when he makes the initial operations of ploughing It is then that he wants money for fertilisers, for seeds and all that. These corporations would advance money on the security of foodgrains already had, and that is only after-care. Factually, the cultivator needs credit, that is the only difficulty in his way for the purpose of paying buying bullocks, for wages. for all the rest buying seeds and That is the beginning stage. If you give him the facilities in the beginning then alone he will

have a better crop. That should be done, and that could be done only if all those bodies were combined together and not when all these bodies are compartmentally dealing with the various measures, through various agencies.

Then, look at the rate of interest we are charging from the cultivator. It must be brought to the notice of the Government that when seed is given to the cultivator from the cooperative seed stores, the cultivator is required to return it with 25 per cent interest.

Whatever amount of seed is given, it is given only for four to five months. But the cultivator has to pay back after five months and that is with 25 per cent interest. That means to say, in one year, it comes to ten per cent. So, for a credit of good seed for four to five months, he has to pay back at the rate of 25 per cent.

An Hon. Member: That has stopped now.

Shri Tyagi: If we are to deal with the farmers, this is not the way. There must be facilities given at a lower rate of interest, and facilities must be provided to him not when the crop is brought home but in the initial stage. That could be best done only if all these departments were combined together. I would suggest that the time has come when the Centre must just give the States the requisite amount of money. the whole thing go to the States. There must come an occasion when the Centre must hand over the operations to the State Governments. It is no use our dabbling with agriculture. The States can do best if they are given adequate credit. to create new agencies-this corporation, that board, a co-operative 'something', another co-operative body controlled by the State and all thatwould not do. This Bill ultimately is to some advantage, no doubt. But it is only of partial advantage and not to full advantage. As my hon, friend has mentioned, if the capital, or at

[Shri Tyagi]

least most of the capital is to go towards tea or jute, then it becomes more of an industria! job, because tea and jute are only partially dealt with in one sector of farming. In the rest the food-crop-producing of India, people will not get much benefit because jute alone, for instance, will require huge warehousing facilities and more accommodation. If this money is to be diverted to jute. I am afraid the regular farmer in the country will hardly feel obliged to you for this. I therefore suggest that you must create something separate for jute, and then also, it would be for the Ministry of Commerce and Industry to deal with it.

With these few words, I support the Bill.

श्री सहरी सिंह (रोहतक) : ग्रध्यक्ष महोदय, में समझता हं कि एक तो सन् १६५६ में श्रीर एक श्रब, बहुत भारी कदम उठाये गरे हैं। यह कहा जाता है कि पैदावर को बढ़ाया जाये ध्रौर जो ग्रनाज की कमी है इसको ग्रंधिक ग्रन्न उपजा कर पूरा किया जाना चाहियें। इसके रास्ते में एक कठिनाई यह भी है कि ग्रनाज पैदा करने वाले के पास इसको जमा करके रखने का साधन नहीं है, कोई सहलियत नहीं है। श्राम तौर पर वह घरों में इसको जमा करके रखताथा। जहां पर चूहे, सुसरीया दूसरे कीडे इस को तबाह ग्रीर बरबाद कर देते थे या फिर बारिश की बजह से यह खराब हो जाती थी। इसका नतीजा यह होता था कि जिस प्रोड्युसर पर मुल्क का इनहसार है वह थोडी नादाद में ग्रनाज को मार्केट में लापाताथा ग्रीर जो नुक्सान होता था वह न सिर्फ जमींदार का होता था, न सिर्फ किसान का होता था बल्कि मुल्क का भी बहत ज्यादा होता था। जो कदम ग्रब उठाया जा रहा है, में समझता हूं कि वह यह सही दिशा में उठाया जा रहा है।

यहां पर जो यह बहस की गई है कि इससे सिर्फ बड़ों को ही लाभ होगा, मेरी राय में यह सरासर गलत है। जितने भी जमींदार हैं, जितने भी खेती करने वाले हैं वे वेयरहाउसिस से फायदा उठा सकते हैं. इस में कोई मनाही नहीं है। स्रगर वह बेचता है ग्रीर साल भर ग्रगर कोई ट्रेडर वगैरह उस ग्रनाज को महफूज रख कर स्वयं मार्किट में देता है, तो वह भी मैं समझता हं मुल्क को फायदा पहंचाता है। मैं चाहता हुं कि ज्यादा से ज्यादा वेयरहांउसिस मुल्क में खलें। लेकिन इसके साथ ही साथ मेरी गवर्नमेंट से यह भी रिक्वेस्ट है कि ज्यादातर वेयरहाउसिस उन जगहों पर खलने चाहियें जहां पर प्रोड्यूस ज्यादा होती है, जहां पर पैदावार ज्यादा होता है, जैसे वे इलाके हैं, जिन को भाखड़ा से फायदा पहुंचा है स्रौर पैदावार बढ़ी है। लेकिन भ्राज होता है यह कि हापड़ में या इसी तरह की दूसरी जगहों पर ज्यादा तर इनको खोल दिया जाता है, उन जगहों पर ज्यादा तर खोल लिया जाता है जहां पर ट्रेडर्ज होते हैं ग्रौर यह इसलिये किया जाता है कि उनको सहलियत हो जाये। जहां ग्रनाज ज्यादा पैदा होता है, वहां पर ये ज्यादा तादाद में खुलने चाहियें न कि वहां पर जहां देडर्ज ज्यादा हों।

में समझता हूं कि बहुत सा ऐसा इलाका है जहां अब तक भी इसका फायदा नहीं पहुंच सका है। वहां पर लोगों को मालूम तक नहीं है कि इस तरह की सहूलियत उपलब्ध है। जहां तक केडिट और मार्कि-टिंग सोमाइटीज का सम्बन्ध है, उनकी तादाद भी बहुत कम है और उसको बढ़ाया जाना चाहिये। इसलिये वेअरहाउसिंग के लिये जितना ज्यादा से ज्यादा रुपया दिया जाये वह मुल्क की डिफिशिएन्सी को पूरा करेगा और मुल्क का और गरीब किसानों का जितना फायदा होगा उस का आप अन्दाजा नहीं लगा सकते।

दूसरी बात मुझे यह अर्ज करनी है कि इस में बहुत से जमींदार, बहुत से खेती करने

वाले श्रादमी श्रपना श्रनाज रखना चाहते हैं। लेकिन एक तो उन को इस के बारे में मालम नहीं है, दूसरे बाज दफा उनकी जरूरियात ऐसी हो जाती हैं कि उन को बीच में ही रुपया खर्च करना पड़ जाता है, तालीम के लिये और किसी बात के लिये उन को रुपयों की जरूरत पड़ जाती है स्रीर वह दिक्कत महसूस करते हैं। अगर कोई आदमी बजाय बैंक के पीछे फिरने के यहां पर अपना गल्ला डिपाजिट करें ग्रौर उस को सारे गल्ले के ७५ या ६० परसेन्ट का मार्जिन रखते हुए नामिनल इंटरेस्ट पर लोन दे दिया जाये तो उन का बड़ाफायदाहो सकताहै। मैं भ्राप को यहां पर मिसाल देना चाहता हूं कि जब मैं पंजाब में मिनिस्टर था तब मैं देखता था कि होशियारपूर ग्रौर रोपड़ इन दो जिलों में म्रालु होता था । छोटे छोटे किसान म्रालु पैदा करते थे। ज्यों ही भ्रालुकी फसल म्राई कि बड़े बड़े म्राल पैदा करने वाले उस को ले जाते थे। उन को ५ या ६ रु० मन ग्रालू मिल जाता था । मैं ने उन की कोन्रापरेटिव सोसायटीज बनाईं, कोग्रापरेटिव कोल्ड स्टोरेज बनवाये । कोग्रापरेटिव कोल्ड स्टोरेज बनाने से उन का ग्राल वहां रक्खा जा सकता था श्रौर वे लोग ग्रपने श्रालु को वहां ले जाते थे। भगर दूसरे बैंक से २ परसेन्ट पर शार्ट टर्म लोन ले कर उन लोगों को लोन दे सकते हैं जो कि छ: महीनों में ग्रदा कर दिया जाता है तो क्यों नहीं यह कारपोरेशन । रजर्व बैंक से २ या २ 1/, परसेन्ट इंटरेस्ट पर शार्ट टर्म लोन ले कर छोटे किसानों को दे सकता है? इस तरह से वह लोग भी मालामाल हो जायेंगे। मैं साफ तौर पर कहना चाहता हं कि ग्राज जो वेग्ररहाउसिंग हो रही है उस से खेती करने वालों को फायदा नहीं है । इस लिये कम से कम उन के लिये यह होना चाहिये कि जो भी ग्रपना ग्रनाज वे डिपाजिट करें उस के ऊपर ६० या ५० परसेन्ट की सिक्यो-रिटी रखते हुए बाकी ४० परसेन्ट पर उनको

िया जाये । मात तीजि ये कि उनका ०० मन अनाज है तो ५० मन की कीमत

पर २ परसेन्ट या २ 1/, परसेन्ट सूद पर रिर्जव बैंक से रुपया ले कर आप उन को दे दें ताकि वह क्यों दूसरे बैंक से कर्जा लें। श्रगर श्राप इस तरह से उन को रूपया दे दें तो जो खेती करने वाले लोग हैं उन को वार्क्ड फायदा रहेगा ग्रौर वह लोग कहीं भी श्रपने सामान को स्टोर में रखने में पीछे नहीं रहेंगे। बड़े जमींदार भी वहां रख सकते हैं, मैं नहीं कहता कि उन को वहां नहीं रखना चाहिये, क्योंकि वह भी तो इसी मुल्क के हैं अप्रौर इस मुल्क को उन को भी बचाना है, लेकिन जिन के लिये रंगा साहब ने कहा कि फायदा इस से नहीं होगा, उन छेटे किसानों को इस में प्रिफरेंस दिया जाये। ग्रगर ग्राप उन को प्रिफरेंस देंगे तो उन को फायदा होगा बशर्ते कि ग्राप रिजर्व बैंक से शार्ट टर्म लोन पर रुपया ले कर २ या २ १/, परसेन्ट इंटरेस्ट पर उन लोगों को दें। अगर आप इस तरह से उन को रुपया ऐडवान्स करेंगे तो उन को जरूर फायदा होगा ।

डा॰ मा॰ भी भ्रणे (नागपुर): क्या उन लोगों को वेग्ररहाउसिंग कारपोरेशन रखने का किराया देना सामान है ?

श्री लहरी सिंह : जो भी रीजनेबल रेंट होगा वह उन से लिया जायेगा । श्रगर मेरा १०० मन गेहूं वहां रक्खा है ग्रीर उस १०० मन में से ५० मन की कीमत मुझे कम इंटरेस्ट पर दे दी जाये तो मैं खुशी से पुरा किराया दुंगा । तो स्राज यह मुसीबत खेती करने वालों की है कि उस को साल भर बाद रुपया मिलता है । अगर वह उन को छ: महीने पर मिल जाये तो वह बजाय बैंक के पास जायें, इधर उधर टक्कर **मारें, ग्राप** के पास श्रायंगे । स्राज कोस्रापरेटिव सोसाय-टियों के पास इतना रुपया नहीं है। इस लिये जो कुछ वह स्टोर करें उस पर ग्राधे के मार्जिन पर २ परसेन्ट पर छ: महीने के लिये रुपया दे दिया जाये ।

# [श्री तहरी सिह]

इस के बाद सब से बड़ी बात यह है कि खेती करने वालों को इम्प्लिमेंटस नहीं मिलते हैं, स्रौर स्रगर मिलते भी हैं तो उन को मालूग नहीं है कि सरकार का क्या प्रोग्राम है । जब भी उन को इम्प्लिमेंटस की जरूरत होती है तो वे इधर उधर मारे मारे फिरते हैं । अगर उन को इम्प्लिमेंटस मिल जायें तो वे क्यों इधर उधर मारे भारे फिरें। इस के स्रलावा चूंकि खेती करने वाले के पास स्टोर करने की भासानी नहीं है इस लिये ग्राहिस्ता श्राहिस्ता गवर्नमेंट यह करे कि बोने के वक्त में किसान को ग्रच्छा बीज मिल जाये। श्रगर किसान ग्रच्छा बीज बोयेगा तो उस का नतीजा यह होगा कि फसल ग्रच्छी होगी। म्राज उस की पैदावार म्रच्छी नहीं होती। ग्रगर उस को सीड वक्त पर मिल जाये तो उस का फायदा हो सकता है लेकिन वक्त पर वह तभी मिल सकता है जब वेग्रर-हाउसिंग का इन्तजाम हो। यह वेग्ररहाउसिंग हर एक डिस्ट्रिक्ट में हो। यह न हो कि वेग्ररहाउसिंग दो डिस्ट्रिक्ट्स के बीच में हो ताकि किसानों को ग्रन्छा बीज वक्त पर मिल सके बगैर किसी महकमे के सामने गये हुए क्योंकि जब कभी जमीदार डिपार्टमेंट के पास जाता है, तो मैं सच कहता हूं, ऐग्निकल्चर **डि**पाटंमेंट वाले उस को बीज नहीं देते हैं। वह लोग ऐसे हैं कि बजाय उस को सीड देने के वे उस को मार्केट में बेच देते हैं। श्रच्छा गेहूं होने की वजह से जब हम उन से कहते हैं कि बीज दो तो कहते हैं कि **ऊ**पर से मंजुरं नहीं ग्राई है। वह मंजुरी तब भ्राती है जब कि किसान लोग ग्रपनी फसल बो चुकते हैं। वह जो गेहं बच जाता है उस को महकमे वाले फिर बाजार में बेच लेते हैं। जहां वेभ्ररहाउसिंग स्टोर्स से यह फायदा होगा कि इम्प्लिमेंटस वगैरह मिलेंगे वहां सबसे बड़ा फायदा यह होगा कि सेंट्रल भौर स्टेट गवर्नमेंट क एग्रि-कल्चर डिपार्टमेंट ग्रपने प्रोग्राम को सही

शक्ल में प्रागे ले जा सकेंगे ग्रौर लोगों को वक्त पर सीड वगैरह भी मिल जायेंगे। मगर इस का फायदा तभी होगा जब कि इसको उन डिस्ट्रिक्ट्स में शुरू किया जाये जहां पर ज्यादा पैदावार होती है। हमारा हिसार का डिस्ट्रिक्ट है जो कि पैदावार के हिसाव से इंडिया भर में सब से बड़ा डिस्ट्रिक्ट है जब से कि भाखरा बना है। वहां पर एक एक किसान का एक एक लाख मन गल्ला पड़ा हुन्ना खराब हो रहा है क्योंकि वहां पर वेग्ररहाउसिंग का इन्तजाम नहीं है। ग्राप खुर्जा ग्रौर हापूड में वेग्ररहाउसिंग का इन्तजाम न क, ऐसी मेरी जिंद नहीं है, श्राप वहां भी खोलें लेकिन इस तरह का नक्शा इंडिया का लें जिस से कि लोगों को सही गाइडेंस मिल सके ग्रौर ग्रापकी स्कीम कामयाब हो सके।

इसके बाद मेरी प्रजं यह है कि मैं इसके खिलाफ नहीं हूं कि गवनंमेंट के छः डाइ—रेक्टसं क्यों हैं। गवनंमेंट की जिम्मेदारी इनीशियल स्टेज में होनी ही चाहिये। गवनंमेंट जिप्नेमेदार है वह छः कर दे, सात कर दे, लेकिन मैं प्रजं करूंगा कि स्टेट वेग्ररहाउसिंग कारपोरेशन जो बने हैं उनमें जब सेंट्रल गवनंमेंट के नामिनेटड मेम्बर होंग तो स्टेट गवनंमेंट को वत—लाइये कि वह डाइरेक्टर्स को लिखें।

"5 directors nominated by the Central Warehousing Corporation."

भाप बतलाइये कि वह स्टेज है जहां पर पिंक्तिक को कांफिडेंस में लिया जाये। भारतवर्ष में कोई भी तहरीक कामयाब नहीं होगी, चाहे गवनंभेंट कितना ही जोर सगाये जब कि उसमें पिंक्तिक का को— भापरेशन न हो । श्राज कोत्रापरेंटव सोसायटीज क्यों फेल हो रही हैं? इस- लिये उनके कदम कदम पर ग्राफिसलडम है। ग्राप कर्जा लेने जाइये तो रजिस्टार श्रायेगा, श्रसिस्टेंट रजिस्टार ग्रायेगा, फलाना द्यायेगा, फलाना द्यायेगा । इसका नतीजा यह हुन्ना है कि जहां बेल्जियम जेसे छोटे छोटे मुल्क कोग्रापरेटिव सोसाय-टीज के जरिये बडी ग्रच्छी जिन्दगी वसर कर रहे हैं वहां पर हिन्दुस्तान इतना बड़ा मुल्क होते हुए भी उसका कोई फायदा नहीं उटा पा रहा है। यहां पर क्या सेंट्रल गवर्नमेंट श्रौर क्या स्टेट गवर्नमेंट सभी जगह पर भ्राफिशलडम बढाई जा रही है स्रोर इसका नतीजा यह हुस्रा कि पब्लिक के ग्रन्दर कोई भी हाथ कोग्रापरेशन का नहीं रहा। इसमें ग्रब यह हो रहा है। मैं यहां पर स्टेट गवर्नमेंट की बात कह रहा हं। जहां तक सेंट्रल वेग्ररहाउसिंग की . स्कीम है वहां इसको कर दें। बडे बडे बैंक ग्रायेंगे ग्रौर ग्रपनी राय देंगे। लेकिन बह खाली राय ही नहीं देंगे बल्कि मच्छे श्राच्छे, बैंक श्रायेंगे वह रुपये भी देते हैं श्रीर यहां शेग्रर भी लेंगे। लेकिन जहां तक **स्**टेट वेग्ररहाउसिंग का सवाल है, ग्राप कहते हैं:

"5 directors nominated by the State Government."

स्टेट गवर्नमेंट के क्या माने ? स्टेट गवर्नमेंट के माने हैं चीफ मिनिस्टर। चीफ मिनिस्टर के माने क्या हैं ? पार्टी पालिटिक्स। मैं म्रर्ज करूंगा कि स्टेट गवर्नमेंट में इस तर**ह** से न रक्खा जाये। भ्रापने मार्केटिंग सोसायटीज में क्या किया? भ्रापने सेन्टर के ग्रन्दर सोसायटीज में डाइरेक्टर्स रक्खा लेकिन स्टेटस में कतई नहीं रक्खा। इस लिये मैं रिक्वेस्ट करूंगा कि या तो ग्राप प्राप्ते रूल्स में कोई हिदायत कर दें। श्राप कह दें कि पांच डाइरेक्टर्स नामिनेटेड हों, श्राप उनको एलेक्ट न कराये, लेकिन उनके **प्रन्दर** वह **डाइरेक्टर्स** जरूर हों जो मार्केटिंग वगैरह करते हो। ऐसी हिदायत जरूर कर दें। धगर ऐसा नहीं किया जायेगा तो यह चीज फेल हो जायेगी।

में ज्यादा वक्त नहीं लेना चाहत। लिकिन गवर्नमेंट से यह जरूर कहुंगा कि इसको ग्रच्छी तरह से जेलसली स्टेट तक **ग्रौर डिस्ट्विट** तक निभाने की कोशिय करे श्रौर इसको सारे का सारा स्टेट पर ही न छोड दे। स्टेट गवर्नमेंट में मैंने देखा कि कामयाबी नहीं होती है। पब्लिक कोग्रापरेशन नहीं मिलता है श्रौर पब्लिक कोग्रापरेशन तभी श्रा सकता है जबकि डाइरेक्टर्स समझदार भ्रादमी लिये जायें। सरकार श्रापनी पार्टी के ग्रादमी लाकर न रक्खे नहीं तो वह वहीं खत्म हो जाता है भ्रौर वहां चीजें खत्म होती जा रही हैं।

इन भ्रत्फाज के साथ मैं खत्म करता हुं भ्रौर उम्मीद करता हुं कि मेरे सुझावों को मिनिस्टर साहब मान लेंगे।

Shri K. C. Sharma (Sardhana); Mr. Speaker, Sir, I welcome this Bill, but I would have very much liked the Government to proceed in a rational and practical way. The rational and practical way is to produce a thing before you provide for its storage. The problem here is that the Government is taking too seriously to deal with the fringe of the problem. The fundamental problem of agriculture and therefore of the country, is to produce better and more. For that, education is necessary. So, I suggest the setting up of a Central Agricultural University and first class scientific laboratory at the Centre and in every State a first class university and a first class laboratory, at the districtdevel a first class agricultural college. and at the village level an extension school. Then, it will be possible to produce more and better. There is no use in foodgrain which is defective. It would be defective unless you educate the children of the farmers.

[Shri K. C. Sharma]

Warehousing

Therefore, I would like the Food and Agriculture Minister to take this aspect very seriously and expedite a scheme for better and more production, more training, more expertise and more scientific laboratories in every sphere of agricultural life. It is a shame for a country, which is mainly agricultural, to run round world asking for food. What for does the governmental machinery exist if they cannot ask the peasant and prepare him to produce more and better. So far as the storing problem is concerned, I would like that a much more humanitarian and scientific attitude might be taken and the peasant shou'd not be asked to run from door to door for credit and other help.

Shri D. N. Tiwary (Gopalganj): Sir, at the outset, I would request the Government to have a rethinking on the question of the amalgamation of the Ministry of Food and Agriculture and the Ministry of Community Development and Cooperation. work carried on by the community development department is mostly agricultural and it would be in the fitness of things, especially in this emergency, to amalgamate both the departments into one department with separate Ministers of State in charge of Cooperation and Agriculture.

I wou'd like to say that warehouses are very important and should be established on as large a scale as possible. I am ne' one with Sharma, who says if re is no need to store. We know that large quantities of foodgrains are eaten up by rats and destroyed by other insects and animals. If they are properly stored, the import of foodgrains would be very much lessened.

I say that a large number of warehouses should be established. I would draw the attention of the Minister to the fact that in village warehouses The poor vilare very necessary. lagers have to sell their grains in the season at cheap rates for meeting the

expenses regarding the daily necessities of life. But again after four or five months, when the farmer wants foodgrains, he has to purchase it at a higher price. If a scheme is evolved by which the agriculturists' produce is purchased at the prevailing price, stored in warehouses and resold to them after four or five months at a cheap rate or at a small profit then they would take more interest in producing more. What happens now is that the farmers have to sel' grains in season for a very amount and they have to pay more at the time when they require the foodgrains after four or months. It is better to subsidise the farmers or somebody in the villages, pay them loans for erecting warehouses and take back the loans on easy instalments. That would solve the problem.

I find under this Bill two funds are being created under clause 15. One is the Central Warehousing Fund and the other is the General Fund. From the General Fund we can advance money to private persons for building warehouses. That would benefit the agriculturists in the country. When come to clause 16 I find that there is nothing in this clause which empowers the Government to give loans to private persons for establishing warehouses. There must be some such provision. The hon. Minister may bring in an amendment to this clause so that the State Governments may be empowered to advance loans to private persons for erecting warehouses.

The third suggestion I want to make is about establishing cold storages. I do not know whether this covers the establishment of cold storage or not.

Shri A. M. Thomas: Yes. yes.

Shri D. N. Tiwary: That is very Then, electric power is regood. quired for cold storages. Now that electric power has reached the villages, the villagers should be couraged to etablish cold storages so that they may be able to preserve potatoes, fruits etc., for a long time. I know there are many persons who want to do it. But they do not have the necessary money, machinery and those things The Government should help them in these matters so that they may establish a large number of cold storages for preservation of their potatoes, fruits and other foods.

Sir, as I said in the beginning, this Ministry and the Ministry of Community Development should be amal-I hold this view very gamated. strongly because then the work can be carried on in a proper way and in a co-ordinated manner.

Shri S. M. Banerjee (Kanpur): Mr. Speaker, Sir, I rise to support this Bill with some reservation. This Bill, though extremely comprehensive, ignores certain aspects of problem which I would be able to suggest when we discuss the Bill clause by clause. I shall now deal with the general problems which are being confronted by the farmers and producers and for which, in my opinion, the Warehousing Corporation or even this Bill has not provided any remedy.

At the time when the decision was taken, after the submission of the report of Shri Gorwala, it was thought that this scheme was going to benefit the producers more than the traders. But, unfortunately, maximum benefit is being derived by the traders. At present there are about 67 Central warehouses-I speak subject to correction-and the total number in the States may be about 400. I am told, and the Minister also assured us, that more warehouses are to be established in various parts of the country. I welcome that, because the producers have actually no place to preserve their produce or maintain it nicely. They are not able to protect their produce against all sorts of insects, rats etc. So it is a welcome feature that in every State these warehouses are going to be established.

But the difficulty is that the ordinary farmers who, do not know how to sign-they can put their thumb impression-are refused bank advances because they cannot sign. The hon. Minister may kindly clarify correct. Certain whether this is cases were brought to my notice by the various M.L.As in various States. and they wanted that when this Bill is discussed in the House I may put this before this House and before the hon. Minister for his kind consideration. If it is a fact that farmers or producers are denied bank advances from the banks merely because they cannot put their signatures or they are illiterate, then something has to be done about it. In that case, such advances should be given by the warehouses themselves. They should not be left at the mercy of the banks who deny advances simply because a man is not able to sign.

#### 14 hrs.

Then, I would invite the attention of the hon. Minister to clause 11(c) which says:

"arrange facilities for the transport of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities to and from warehouses;"

I would like to know from the hon. Minister whether this arrangement exists in any of the States.

Shri D. S. Patil (Yeotmal): It exists in Maharashtra.

Shri S. M. Banerjee: Maharashtra is a very progressive State

An Hon. Member: It is.

Shri S. M. Banerjee: That is why we have shifted one Minister here to defend ourselves.

I would like to know if this is existing only in Maharashtra or whether the same arrangement exists in other States also. If this does not exist in other States, I would like to.

#### [Shri S. M. Banerjee]

know whether after the passage of this Bill it is noing to be introduced everywhere. This will be a great relief to those producers who face so much of difficulties in bringing their produce to the warehouses.

Then, sub-clause (e) of clause 11 says:

"act as agent of the Government for the purposes of the purchase, sale, storage and distribution of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities; and"

I would like to know whether agents have been appointed in every State for working according to the wording of this Bill, translate this into action. If agen s have not been appointed, I would request that they should be appointed immediately because, in my opinion, such agents will be very useful to the farmers.

Again, I would invite his kind attention to Clause 42—Power of Ware-housing Corporations to make regulations. It reads:

- "(1) A Warehousing Corporation may, with the previous sanction of the appropriate Government, by notification in the Official Gazette, make regulations not inconsistent with this Act and the rules made thereunder to provide for all matters for which provision is necessary or expedient for the purposes of giving effect to the provisions of this Act.
- (2) In particular, and without prejudice to the generality of the foregoing power, such regulations may provide for—
- (a) the conditions of service of, and the remuneration payable to, the officers and other employees of a Warehousing Corporation;"

In this connection, I would like to raise one or two points. I was sur-

prised to know that those employees working in the fields and not in the Central office in Delhi are not paid even the pay scales recommended by the Pay Commission. I will just give an illustration for educating this House and also for the information of the hon. Minister so that he may remedy this wrong. An Upper Division Clerk working in Delhi in the Central Office of the Warehousing Corporation gets Rs. 130 as basic pay, Rs. 15 as D.A. and other allowances making a total of Rs. 178 per month. I speak subject to correction, but it is never less than Rs. 175 according to the recommendations of the Pay Commission. He may be getting more here because Delhi is an A class city, but that is a different matter. Even if you take Rs. 30 which an employee gets here because Delhi is an A class city, he may be getting Rs. 150 whereas in Punjab and other places the same UDC, who has to draw Rs. 178 according to the Pay Commission pay scales, is drawing the initial minimum pay of Rs. 80 plus the DA sanctioned by the State Government. As we all know, the DA sanctioned by the State Government is far less than that of the Central Government. So, he draws there Rs. 120 while in Delhi he can draw Rs. 178. This discrimination, I am sure, should be away with.

I have been told, and I would like to know from the hon. Minister whether it is true, that some recommendations have been made and the Corporation is considering the question of paying all LDCs and UDCs covered by the Central Pay Commission recommendation in the same manner, without any distinction. We cannot expect an LDC who is drawing a basic pay of Rs. 110 in Delhi to get a minimum pay of Rs. 60 in a place like Punjab and yet do the same amount of work with enthusiasm. So also, in the case of field staff. Similarly, while a peon is getting Rs. 85 or 90 here, he is getting Rs. 60 or 70 in other places. This is most unfair and should be done away with.

Then I come to the question of permanency. Though I have not seen it, I think there is a staff regulation which provides for permanency. This Corporation was formed after the report of Mr. Gorwala. I would like to know whether any decision has been taken about permanency and whether after the completion of three years of service as in other Government departments, they will also be declared quasi-permanent and then permanent.

I am sure the hon. Minister, who has a heart for the employees, will kindly consider these suggestions and bring about uniformity in the pay scales in the Warehousing Corporation so that the employees of the Corporation may be enthused to the maximum. And if they are enthused, I am sure they will try to enthuse the peasants, and the peasants will produce more, which is the need of the hour

धी विश्राम प्रसाद (लालगंज) : अध्यक्ष महोदय, मझे यह जान कर बड़ी खशी हुई कि नेशनल कोग्रापरेटिव डेबेलपमेंट मेंच नेयरह*ानंच हो*ं ैंच गेंटल वेयरहासिंग कारपोरेशन एक हो मिनिस्टा ग्रर्थात (मनिस्टरी श्राफ ंड ऐंड एग्रीकल्चर के ऐडिमिनिस्टेटिव कंट्रोल के अन्दर यह दोनों इंटर-डिपेंडेंट बौडीज स्रा गई हैं। मैं समझता हूं कि सरकार का वेयरहाउसिंग कारपोरेशन कायम रखने का मकसद मिडिलमैन के फायदे को रोकना श्रौर किसानों को श्रधिक पैसा दिलाना है। इसका मकसद यह है कि किसानों को अधिक पैसा मिले श्रौर उसकी जरूरत की चीजें उसके इर्द गिर्द मिल सकें इसके ग्रलावा प्राइस कंट्रोल हो । इमरजेंसी के जमाने में जैसे वार के दौरान फूड डैफीशिएंसी पर कंटोल हो सके ग्रीर उसकी प्राइस का कंट्रोल हो सके । इस तरह के अन्नागार बनाये जायं जहां कि अनाज साइंटिफिक, हैल्दी और वगैर उसको कोई नकसान पहुंचे स्टोर किया जा सके और इयरजेंसी में कहीं भी किसी तरह गल्ले की कमी न पड सके । इसके अलावा

किसानों को फर्टिलाइजर्स, इम्प्लीमेंटस वगैरह उनकी जरूरत के एउ/बिक मिल सकें । गुदामों की उचित व्यवस्था होने से हमारा लाखों टन गल्ला जो कि प्रति वर्ष रैट्स, पैस्ट्स वगैरह के कारण खराब जाता है वह बचाया जा सकेगा । श्रन्न उत्पादकों को फर्टिलाइजर्स इम्प्लीमेंट्स मुहैय्या करने से अधिक अन्न उगाने में मदद मिलेगी और इस तरह देश में खादान्न का उत्पादन बढ जायेगा ।

### 14,08 hrs.

[Mr. Deputy-Speaker in the Chair]

इस बिल को देखने से मालूम पड़ता है कि सेंटल वैयरहासिंग कारपोरेशन का एथो-राइज्ड शेयर कैंप्टिल २० करोड रुपये है। उसमें जो ग्रसली प्रोडयसर है उसका शेयर सिर्फ १० परसेंट है। कोग्रापरेटिव्स का ३ परसेंट है भ्रौर ट्रेड्स या मर्चेटंस का ३० परसेंट है। गवर्नमेंट का ५७ परसेंट है। श्रसल में जब तक जो गल्ला स्टोर किया जाता था वह बनियों द्वारा खत्तियों में किया जाता था । ग्रब सेंट्रल गवर्नमेंट ने स्टोरेज का काम यह कारपोरेशन स्थापित करके अपने हाथ में लेना शुरू किया है । लेकिन बनिये श्रौर साहकार इसके श्रन्दर भी सब से ज्यादा घुस गये श्रौर देखने में श्रा रहा है कि बजाय फायदा प्रोडयसर्स को मिलने के मिडिलमैन को स्रर्थात् बनियों को मिल रहा है स्रौर उनका शेयर इन कारपोरेशंस में काफ़ी ग्रधिक हो गया है । स्टेट्स में प्रोड्युसर्स का हिस्सा सिर्फ = १० परसेंट है जब कि स्रौरों का ६७.५७ परसेंट है । इसमें प्रोड्युसर्स ज्यादा होने चाहिएं । यह ऐस्टिमेट्स कमेटी की रिपोर्ट है कि किसी किसो प्रोविस में प्रोड्यूसर का शेयर निल है स्रौर कहीं थोड़ा है जैसे कि उत्तर प्रदेश में १.२ परसेंट है देडर्स का ६८.७३, महाराष्ट्र में ७६ परसेंट। ज्यादा से ज्यादा ये लोग इसमें घरो हैं । जहां तक में समझता हं, सरकार का जो एम इन वेयरहाउसिस को खोलने का है, यह है कि इनका फायदा किसान को जाए। लेकिन

## [श्री विश्राम प्रसाद]

जब इस तरह की बात हो जाती है तो समझ में नहीं भ्राता है कि उन लोगों तक इसका फायदा कैसे पहुंच जाएगा । इस वास्ते इस भ्रोर भ्रापका ध्यान जाना चाहिए ।

दूसरे प्लान में वेयरहाउसिस जो बनाये जाने बाले थे. वे सौ बनाये जाने वाले थे। लेकिन पचास बनाये जाने का लक्ष्य रखा गया। स्टेटस में २५० बनने थे । इस तरह से कूल ३०० बनने थे। लेकिन ग्राखिर में जाकर के केवल सात ही वन सके। स्टेटस में एक भी न बन सका । माननीय मंत्री जी ने कहा है कि हमारे पास छ: लाख टन स्टोर करने की कैपेसिटी है। यह बड़ी ख़शी की बात है। लेकिन हमें इसको नहीं भलना चाहिये कि भारत में हमको वेयरहाउसिस की बहुत ज्यादा जरूरत है। ग्राज भी हमारे देश में हजारों लाखों टन गल्ला खराब हो जाता है। इस वेयरहाउसिंग की स्कीम के बारे में कोई दो रायें नहीं हो सकती हैं । मैं इसका समर्थन करता हूं । लेकिन इस सम्बन्ध में मेरा सुझाव यह है कि वेयरहाउँ सेस हर जगह पर बनें ताकि ज्यादा से ज्यादा किसान उनमें श्रापने गल्ले को स्टोर करके रखने के लिए दे सकें।

में यह भी लाहता हूं कि सेंट्रल कारांत्र श्रीप स्टेट कार्यापेश्यंज में एक प्रकाप की श्रंडरस्टेंडिंग होनी चाहिए और जो उनके श्रापस के डिफेंसिस हैं वे दूर होने चाहियें। साथ ही साथ दूसरी बात यह है कि यह स्टोरेज एकामोडेंशन ज्यादा से ज्यादा जगहों पर बनाई जा सके, इसके लिए यह जरूरी है कि उनमें श्रापस में श्रंडरस्टेंडिंग हो।

३४ लोकल एडवाइजरी कसेटीज वसनी थी लेकिन उनमें से नौ ही कामयाब हुई हैं। मेरा गुआब यह है कि ये लोकल एडवाइजरी कमेटीज ज्यादा से ज्यादा बनाई जानी चाहियें। जहां तक स्टोरेज चार्जिज का सम्बन्ध है, जो कोम्रोप्नेटिव सोसाइटीज हैं, उन से कम चार्ज होना चाहिये । साथ ही साथ उनको ज्यादा कर्ज मिलना चाहिये । जो सूद की दर है, वह भी कम होनी चाहिये ।

में सरकार का ध्यान इस ग्रोर भी दिलाना चाहता हं कि कोल्ड स्टोरेज के वेयग्हा उसिम भी बनाये जायें । इससे किसान को लाभ होगा। श्राजकल होता यह है कि जिस वक्त ग्राल पैदा होता है तो जो काश्तकार है, उसको उस म्राल को पांच रुपये मन के हिसाब से बनिये को बेच देना पडता है । वह बनिया उस म्राल को कोल्ड स्टोरेज में रख देता है। लेकिन जब किसान को तीन चार महीने के बाद बोने के समय इसकी जरुरत पडती है, तो उसको वही म्रालु जो उसका म्रपना ही पैदा किया होता है २०-२२ रुपये मन खरीदना पडता है । इस तरह जो बनिये को कोल्ड स्टोरेज का चार्जदेना पडताहै वह केवल १५ न० पै० फी मन होता है।

जो। प्रोड्यूमर है, उसको आसानी से श्रीर ज्यादा से ज्यादा लेकिन कम से कम दर पर गर्ज मिलना चाहिये। यह जो वेयर-हाडिसिस की स्कीप है यह १६५६ में लागू की गई थीं। लेकिन ग्राज तक भी बहुत सी ऐसी लोकेलिटीज हैं, जहां तक लोगों को मालूम तक नहीं है कि सेंट्रल गवर्नमेंट श्रीर स्टेट् गवर्नमेंट्स ने वेयरहाउसिस चालू कर रखे हैं। बहुत कम जिसानों को इसका पता है। मेरा मुझाव यह हैं कि इसको ज्यादा से ज्यादा पब्लिसिटी दी जानी चाहिये।

निविल सप्लाइज **डिपार्टमें**ट का भी जो स्टोरेज होता है। यह भी सेंट्रल वेयरहाउसिंग कारपोरेशन या स्टेट वेयरहाउसिंग कारपोरेशंच के जरिये होना चाहिये।

में यह भी समझता हूं कि स्टोरेज में भ्रनाज को प्रिजर्व करने का जहां तक ताल्लुक है, बह इस तरह से किया जाना चाहिये कि गल्ला बराब न होने पाये । कभी कभी ऐसा भी सुनने में भाता है कि फूड पायज्ञानिंग हो गया है, गल्ले में जहर मिल गया है और इसकी बजह से दो चार या दस मौतें हो गई हैं, या किसी हल्के में कुछ, श्रादमी मर गये हैं। इसकी भी श्रापको एहितियान बरतनी चाहिये।

जहां तक वेयरहाउसिस के कंस्ट्रवशन का सम्बन्ध है, वे जर्ल्दा से जर्ल्दा बनाये जाने चाहियें । इस कंस्ट्रव्शन के बारे में जो हमारी एस्टोमेट्प कमेटी है, उसने कुछ कहा है, जिसे में धापको पढ़ कर सुना देना चाहता हूं । उसने कहा है :

"The Committee learnt that the Central Warehousing Corporation had in its employ a Construction Engineer with supporting staff whose salarly amounted to Rs. 27,903 in the year 1959-60. The representative of the Ministry stated in his evidence that a retired Additional Cheif Engineer, C.P.W.D. was employed till recently as Construction Engineer and an officer of lower rank was proposed to be appointed to that post. The Construction Engineer and his staff selected the sites, looked into designs and plans and approved the estimates: but the Corporation utilised the agency of C.P.W.D. for construction. Since the Corporation has not so far taken up any construction work by itself, nor is it likely to do so in the near future, and since even the work carried out so far through C.P.W.D. has not been as much as envisaged, the Committee are not convinced that the workload fully justifies the need for the post of a high ranking Construction Engineer and supporting staff. They recommend that the matter should be examined carefully and appropriate economies effected."

This is from the Estimates Committee's Report for 1960-61.

जो इसके भन्दर सुझाव दिया गया है, उस पर में भ्राशा करता हूं माननीय मंत्री जी ध्यान देंगे ।

में प्रधिक न कह कर केवल यही कहूंगा कि जिस मकसद के लिए वेयरहाउसिंग कारपोरेशन ग्रापने बनाया है, इसका ज्यादा से ज्यादा फायदा किसानों को मिले इसकी व्यवस्था ग्रापको कर देनी चाहिये । ऐसा न हं। कि जं: बीच के लोग हैं वे हं। इस का फायदा उठा जायें । बोच के लोग इसके फायदे में ज्यादा शेयरर नहीं होने चाहियें । जो मकसद है वह किसान का हित करना है, ऐसी व्यवस्था करना है जिससे किसान उत्साहित हो कर ग्राधिक पैदावार कर सके । इसके लिए उसको स्टोरेज की सुविधा मिलनी चाहिये ग्रौर उसी का ज्यादा से ज्यादा फायदा सोचा जाना चाहिये ।

Shri Man Sinh P. Patel (Mehsana): Mr. Deputy-Speaker, Sir, I would like support whole-heartedly without any mental reservations this measure with certain changes to be made. I take this opportunity to say, as some of my hon, friends have also tried to suggest while consideration of this Bill, that the two Ministries with different functions should be amaig.mated. I am really surprised at it. The function of the Community D. velopment and Panchayati Raj Ministry has not only to do with agriculture or agricultural producers; it is not only co-operation too, but it also has a varied subject of Panchayati Raj added to it. So, it will be too far-fetched to suggest the amalgamation of the two Ministries under this Bill. Not only this, we are now committed to the bifurcation of the then National Cooperative Development and Warehousing Board and the Central Warehousing Corporation by passing the National Co-operative Development Corporation Act during the last session. It was said in the statement of objects and reasons of that Bill and it is also said in the objects and reasons of this Bill that the functions of

[Shri Man Singh P. Patel.]

the existing Board and the Corporation were so much enlarged, they were wider in scope, that two different Ministries were concerned with the working of it and that it will be in the fitness of things to have two independent Corporations.

I can understand that some hon. Members might have a fear that the expenditure is likely to increase and the real benefit expected to come to the agriculturist does not come really; then there will be a risk in having bifurcation. But we have already passed the previous Act during the last session and this is a Bill through which we are only taking over the existing Central Warehousing Corporation together with the new State Warehousing Corporations and the possibility of creating in each State different State Warehousing Corporations.

While in the main supporting the Bill I would also like to make certain suggestions. Some hon, friends tried to interpret from clause 11 of the Bill that this Corporation is likely to give credit to the agriculturists, or that some policy of giving credit to the agriculturists was also considered here. I do not find that the credit part to agricultural producers is ever likely to be contemplated under this Bill unless they have undertaken to carry out such other functions as may be prescribed I think I cannot take it by this clause that the credit function is also likely to be incorporated. Still, however, we are concerned with that. By creating two independent Corporations, the main functions credit to any co-operative society or any association concerned. will be performed by the previous Corporation and the main functions as contemplated under clause 11 will be performed by this Corporation.

What are we seeing at the moment? Our hon. Minister in his enthusiastic efforts has taken sufficient pains and has tried to explain that the storage capecity has increased to doubt of last year. But, at the same

time, he has conceded that a little percentage, hardly 20 per cent, is available for the individual agriculturists. I come from a district where the total population is about 17 lakha and there are eleven talukas and where regulated markets are established in each taluka. There are hardly two or three warehouses and that too in rented buildings. I am not so happy with the progress that was envisaged or thought of in 1956 after five or six years. I only urge upon the Ministry and I expect that by creating two independent Corporations the programme will be so drawn that every regulated market will at least have one warehouse available to the agriculturists. It may be either of or of the the Central Corporation State Corporation.

Then the question will arise as to who will be taking advantage of that Corporation and at what rate. Many hon friends have said-and it is also admitted-that at the moment practically the major number of traders or persons dealing in agricultural produce are taking advantage of it. The agriculturists, as a whole coming from a distance of 15 or 16 miles to a regulated market at the taluka headquarters are getting no opportunity to put their produce there. Not only that, the shares are being guarantted by a particular minimum dividend, but the expenditure may be so high that the present rent itself, if actually paid by the agriculturist, cuts down 40 per cent of the commodity itself in a year. I will give only the example of wheat and bajra of my district. Wheat is valued at Rs. 9 a kutcha maund and bajra is valued at Rs. 6 a kutcha maund. The monthly rate is Rs. - |4|and Rs. - |6| - a kutcha maund per month and that too for a minimum of not less than six months. If a man has to keep one maund of his produce for 12 months, what will be the cost of it? Is this commodity to be charged so high a rent in a warehouse which practically at the moment is rented and the price of the commodity to be reduced so much? What will be the

utility? Normally the agriculturists bring their produce under the regulated Act compulsorily to the taluka headquarters or to a market. Certain associations either combine or allow to dump all the agricultural produce in the market. There is no good margin available at that time on the lower price as offered by the traders. They have to go to a warehouse. If warehousing facility at that time is not available his fortune is lost and his head would be cut out. What is the position of agriculturists? Eighty per cent of the agriculturists hold five acres of land. Eighty per cent of the agriculturists having an average of 5 acres hardly have some grains to selk not in hundreds of thousands, but in some tens, or some maunds. If facility of storage at a cheaper rate at a regulated market is not available, his whole fortune of the year is lost. While commending this Bill, I only expect that the same zealous attitude from the same Ministry which

3879

This morning, I read in the newspapers that the Food Ministry is likely again to fix up floor prices of rice, no doubt, different price for different regions. This is a very happy feature. By a regulated market or somewhere, if there is storing facility available to the individual growers with the fixing up of floor prices for each commodity by the States, the agriculturists' interests are safeguarded. If this Ministry can take up such a thing even by stages,-first they started with wheat; now rice; other commodities will follow-it will be helpful. I expect that these 80 per cent of the agriculturists who have hardly 5 acres of land and who have to sell some tens of maunds once in a year or twice a year, will be safeguarded,-not only safeguarded, but safeguarded to the end-at every regulated farthest market, or such market,

has taken up the new philosophy of

giving floor prices.

I will now take up two or three features about the composition of the Board of directors. The Central Government is expected to have 40 per 2269(Ai)LSD 3.

cent of the share capital, practically the existing shares. They have a majority of the nominees, 6 out of 11. I do know that they are guaranteeing the whole of the share capital and also a guaranteed dividend. I would only expect and I have a ray of hope that these six nominated will have some persons from the agriculturists side, preferably persons, sometimes also of this House. who connected purely with agriculture, not with the name of agriculture. Let us take the remaining five members. In these five, two representations clubbed together. I read clause 7 (f) wherein they contemplate one director to be elected by insurance companies, investment trusts and other financial institutions, recognised associations and companies. The shares are held according to clause 4 (2) (d) (e). These are different associations. The first (a), (b) and (c), the State Bank, Scheduled Banks and Co-operative societies are allowed their individual directors. But, under (d) and (e) they are different associations, even then they are clubbed together for representations. No doubt, one of my hon, friends drew the attention of the House that these associations are also likely to be mainly merchants and may not be direct agriculturists. That disadvantage is there. They are clubbed in investment trusts, insurance companies, etc. There will never be an opportunity for an association of pure agriculturists to send their director under this provision. If experience of the working of the Board of directorate is found otherwise in future, special provision may be made for a direct representative of the agriculturists. Not only that. Also the co-operatives may not be in a position to take up, in the initial stage, a major number of shares. If possible, one more representative may be allowed to the co-operatives whereby this can be achieved.

I find in the State Corporations also, five nominees of the Central Warehousing Corporation, and the indirect dictum also that the managing director should be necessarily

#### [Shri Man Sinh P. Patel]

appointed from these five nominees of the Central Warehousing corpora-No doubt, this House is supreme and has overall powers. we should not contemplate that the Central Warehousing Corporation alone should have this right of selecting the managing director from its own representatives. The freedom and scope and possibility of the State Government suggesting a man managing director from their nominees may not be kept out by a legislative measure providing that only a nominee of the Central Warehousing Corporation can become a managing director.

I would not go into the details of the Bill. But there is one important factor. As far as the Bill is concerned, everybody has tried to support spirit of it. The hon. Minister tried to explain that about 5 lakh bales of jute were stored last year and again a new agreement is likely to be arrived at regarding tea storage also. He has also rightly said that it was the produce of the eastern part of this country. I am only concerned with agricultural produce of the country as a whole. A variety of commodities are given except vegetables. To emphatic question, by Shri D. Tiwary the hon. Minister said that cold storage facilities are likely to be established under this Corporation. If cold storage facilities are available at the State capitals, or some big town would earnestly appeal to the Minister that vegetables may also be defined in the notified commodities, so that in the nearby area, those dealing in potatoes, onions and other vegetables which are not perishable for one or two weeks or one or two fortnights, can store them in such cold storage and sell when there is demand in the main market.

In the end, I expect that the facilities that are available in the current year will be multiplied comulatively, 1x2x4x8 as each year passes. If in the reports of this corporation, which are expected to be presented each year, I find that these warehousing facilities are available at each regulated market or its branches, the purpose of this Bill will be served. With these comments, Sir, I commend the Bill.

Shri K. L. More (Hatakanangle): Sir, I am grateful to you for giving me this opportunity. I rise here to lend my wholehearted support to this Bill, because this is a most welcome measure that is in tune with the spirit of the time. We have already made a firm resolve to drive out the aggressors. In view of that, we have also equipped the Government with Defence of India Act. After that, we know that the agriculturist or the farmer is also a soldier and his role is the most important one. In view of this, we must create a situation in which the farmer or agriculturist will produce more.

In this measure, if we look at the functions of these bodies, the Central Warehousing Corporation as well as the State warehousing corporations, we find that the functions are most welcome and they will really bring about security to the farmer. If we see the functions of the corporations, they have been laid down in clauses 11 and 24. Clause 11 lays down the functions as follows:

- "(a) acquire and build godowns and warehouses at such suitable places in India as it thinks fit;
- (b) run warehouses for the storage of agricultural produce, seeds, manures, fertilizers, agricultural implements and notifled commodities offer by individuals, co-operative societies and other institutions;
  - (c) arrange facilities for the transport of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities to and from warehouses;....".

The same functions have been assigned to the State warehousing corpora-



tions also. From this we can very well see that this Bill is a very wholesome measure.

In this connection, I want to place before the House only one or two suggestions. Firstly, in order to make the warehousing corporation a most representative one, the agriculturist must be given facilities. In clause 19 it has been provided that the shares of the State warehousing corporations will be of Rs. 100. So, the scope of that clause should be so widened as to accommodate even a very poor farmer or agriculturist. In the case of the Central Warehousing Corporation, the shares are of Rs. 1000 each, and it will not be possible for an ordinary farmer to be a shareholder thereof. in the State warehousing corporations the scope can be widened, and, therefore, facilities must be given to agriculturists to become shareholders thereof.

My next suggestion is that a network of godowns should be constructed in every village, and the villagers or the agriculturists must be given sufficient scope to take advantage of the warehousing corporation's facilities. As we all know, the purpose of the Bill is to acquire and construct warehouses, and to make purchases for the purpose of price support and also to make arrangement for the supply and distribution of articles needed by the farmers, such as seeds, fertilizers, agricultural implements etc. It is also the purpose of this Bill to facilitate the movement and marketing of agricultural commodities. So, this measure is a most welcome one. My only suggestion is that the scope should widened so as to accommodate the humble farmer or agriculturist.

With these words, I support the Bill.

Shri Gauri Shanker Kakkar (Fatehpur): My reaction to this particular Bill is that instead of giving relief to the actual tiller and producer, it is giving relief to the big stockists and big businessmen. I fail to understand why this should be so when a huge

sum has been spent on appointing two big committees, the All India Rural Credit Survey Committee and Mehta Committee, who have definitely held that credit should be linked with marketing and keeping that in view service co-operatives have been established, and almost every district in the entire country is going to be saturated with them. The marketing side cannot succeed unless the godowns and warehouses are assured on the spot to those who are actually produc-I fail to understand how this particular function has been over by the Department of Agricul-Sometimes I feel that just to justify the existence of a particular Ministry, a particular thing is being created for that Ministry. The Ministry of Community Development Co-operation was there, and it was decided that credit being linked with marketing will persuade the actual tillers and producers to produce more and to keep their produce protected.

Under clause 11, individuals have been given the advantage to keep their stock in the Central warehouses or the warehouses at the State level. I would have welcomed the measure it all these warehouses which are being given to the Central and State corporations be given to the marketing societies in order to give the actual facilities to the producers, because that would have been more beneficial.

I am surprised to read certain provisions of this Bill. I fail to understand why at every step there are only nominated persons; there are nominated directors, there is a nominated managing director, a nominated chairman, a nominated vice-chairman and so on. The nation has been given the assurance that the co-operative sector will be non-officialised and attempts will be made to lift off the official influence from that particular sector. I fail to understand why in the garb of this co-operative sector all powers are being given to Government and why the Central and State Warehousing Corporations are treated as if they are Government concerns wholly. I find

#### [Shri Gauri Shankar Kakkar]

that there has been State participation in various co-operative societies, but in the face of share participation by the States, there has been no provision for having a nominated managing director or a nominated chairman or vice-chairman; it is the elected persons who are managing directors; it is the elected persons who are chairmen, and again, it is the elected persons who are the vice-chairmen, for running the co-operative societies.

So, especially during this emergency period, there should be an earnest attempt on the part of Government to see that the various items which are interlinked with each other are co-ordinated and they are emforced by only one Ministry, so that direct supervision may be undertaken.

In the Statement of Objects and Reasons it has been stated that the Ministry of Community Development and Co-operation has already enacted one particular measure, and hence this present enactment has been necessitated. Once this policy has been finalised that the actual tenant who is producing in the land has to be financed and his produce has to be interlinked with marketing, then the facility of having godowns and warehousing facilities should be there at the level of the marketing societies and service operatives and not at the level of the Central or State warehousing corporations. Here only the co-operative society has been introduced. will not alone surve the purpose. An earnest attempt should have made to see that all the facilities of warehousing and godowns are given to co-operative marketing societies so that the producers may be tempted to produce more and see that their produce is actually protected. I find that if the actual producer has to keep his produce in the godowns, it will change hands several times to reach the godowns contemplated the Bill.

Also, I fail to understand one thing. Even if the State Warehousing Corporation or the Central Warehousing Corporation were to lend warehouses or godowns to marketing societies, that will mean additional taxation to these societies. That will mean additional commission. You say that you are eliminating the middleman, but by certain enactment you are actually encouraging him. I can assure that the actual produce of the tiller or producer will reach the godowns after passing through several hands and the actual tiller or producer will be subjected to various commissions. Hence I take it that this legislation has been brought in only to give benefit to those who are big stockists or big businessmen, and also to create a sort of granary for the procurers of grain.

In conclusion, I would request the hon. Minister to clarify these points. Once credit has been linked with marketing, the entire facility of warehousing and godowns must go down to the level of the marketing society without any sort of commission of extra taxation. Then alone will the actual tiller be benefited.

Mr. Deputy-Speaker: Shrimati Laxmi Bai. Each Member will take only five minutes.

Shri S. M. Banerjee: Will this go upto 3:30 p.m.?

Mr. Deputy-Speaker: Upto 3 p.m. only, but I will extend it.

Shri Hari Vishnu Kamath: The Business Advisory Committee has not fixed any time for this Bill.

श्रीमती लक्ष्मीबाई (विकाराबाद) : डिप्टी स्पीकर साहब, यह जो बिल श्राया है वेयरहाउसिंग कारपोरेशन का, में इसका स्वागत करती हूं। लेकिन ये तमाम कारपोरेशन गरीब लोगों के लिए नहीं होते । कारपोरेशन तमाम बड़े लोगों के लिए होते हैं।

मेरे भ्रान्ध्र प्रदेश में १४०० कोम्रापरेटिव सोसाइटीज हैं और उनमें १४ लाख लोगों की मेम्बरिशप है स्रोर चार करोड़ रुपया उनका केपीटल है, स्रोर गवनंमेंट ने उनको १६ लाख रुपया लोन दिया है । पूरे हिन्दुस्तान में महाराष्ट्र गवनंमेंट कोग्रापरेटिव सोसाइटीज को बहुत मदद देती है जिससे गरीबों की मदद होती है । मेरे विचार से यह वेयरहाउसिंग पच्छी चीज है ।

इस बिल के अनुसार स्टेटों में वेयर-हाउसेज होंगे। इसके बारे में हमारे त्रिवेदी साहब बहुत ऊंचे ढंग के बोले हैं। मुझे भी बेयरहाउसिंग कारपोरेशन के बारे में कुछ बातें कहनी हैं। ये जो बड़े बड़े गोदाम बनाये जाते हैं, इनमें मालदार ब्रादमी किसानों का.माल खरीद कर रख देते हैं ब्रौर रेंट देते हैं। इसके निया इनका और कुछ फायदा बहीं है।

में किसानों के बारे में दो तीन बातें कहना चाहता हूं। किसान जब पैदा करता है को उसके छः गद्दीने पहले से उसमें पैसा खगाना होता है। अब चूंकि उसके पास पैसा होता नहीं है और किसान साहकारों श्रीर बनियों वगैरह से कर्ज लेने पर विवश होते हैं तो होता यह है कि फसल कटते ही वह साहकार लोग कर्जा चुकाने का तकाजा करते हैं श्रीर जबरदस्ती करते हैं जिससे कि किसान को लाचार हो कर श्रपनी फसल को खल्दी बेचना पड़ता है। इससे फसल के दाम उनको कम मिलते हैं लेकिन वे उस सस्ते पर बेचने पर मजबूर हो जाते हैं क्योंकि यह साहकार श्रीर बनिये लोग उनके ग़ल्ले पर बैठजाते हैं।

मेरी कांस्टीटुएंसी में बहुत सा गन्ना धौर कैंश कौप्स होती है। श्रव मिर्ची का भाव पहने १४ भाने प्रति किलो था लेकिन बही मिर्ची मार्केट में श्राने के बाद दो, चार महीने बाद पहले उसका भाव २ रुपये किलो हुआ और भ्रव ३ या साढ़े ३ रुपये किलो मिर्ची का भाव है। श्रव यह फायदा साहूकारों को जाता है। बिचौलिये माल खरीद कर

स्टोर कर लेते हैं श्रौर फिर उसको धीरे धीरे मनाफ़े पर बेचते हैं। किसान जो कि श्रश्न बगैरह उपजाते हैं उन के हाथ में फ़ायदा नहीं जाता है क्योंकि एक तो उन पर कर्ज का तकाजा होता है श्रौर दूसरे रखने की समुचित व्यवस्था नहीं है इसलिये वे श्रपनी कसल सस्ते दामों पर बेचने पर मजबूर हो खाते हैं। प्रोड्यूसर्स श्रौर कंज्यूमर्स दोनों बाटे में रहते हैं श्रौर यह विचौलिये बीच में मुनाफ़ा हड़प जाते हैं।

चंकि देश में संकट काल है इसलिए हमारे प्राइम मिनिस्टर का ध्यान भी इस मोर मभी गया है भीर उन्होंने भी कहा है कि किसानों को भ्रधिक भ्रन्न उपजाने के लिए सभी संभव सहायता श्रीर व प्रोत्साहन दिया जाय । समय समय पर एग्रीकल्चर मिनिस्टरी वाले भी किसानों के हित की बात करते रहते हैं भ्रौर कहते हैं कि उनकी भलाई होनी चाहिये। म्राज यह भी कहा जा रहा है कि मनाज में मन्चित मनाफाखोरी न हो भौर उसके भाव इस संकटकाल में न बढ़ने पायें। ग्रब इसके लिए यह जरुरी है कि भावों को बढ़ने देने से रोकने के लिए बेयरहाउसेज होने चाहिएं। मैं हाउस को बतलाना चाहती हूं कि मेरी कांस्टीट्एंसी के चार ताल्लुकों में चार गुदाम हैं श्रीर इसका फायदा शेयर होल्डर्स (किसानों) को जाता है बड़े लोगों को नहीं जाता है। मेरी समझ में यह काम भ्रगर कोम्रापरेटिव सोसाइटीज को सींप दिया जाय तो ज्यादा बेहतर होगा क्योंकि वेयरहाउसिंग कारपोरेशन में रेक्टर्स वगैरह ग्रौर दूसरे स्टाफ की तनख्वाहों षादि पर काफ़ी पैसा खर्च श्रायेगा। इसलिये धगर ग्राप किसानों का दरग्रसल भला करना चाहते हैं तो यह गुदाम वगैरह का काम कोग्राप-रेटिव सोसाइटीज को दे दें श्रीर इस तरह बुप्लीकेशन होने से बचायें।

म्राज गांवों में किसानों के लिए समुचित गुदामों की व्यवस्था न होने के कारण उनका बहुत नुकसान होता है। गुड़ वह ग्रपने पास

3890

## [श्रीमती लक्ष्मीबाई]

घर में रख नहीं सकते क्योंकि बरसात में पानी में वह गल जायेगा स्रौर इसलिए उन्हें लाचार होकर उसको मार्केट में जो भी दाम मिले उस पर बेचना पड़ता है ग्रीर उसको कम पैसे मिलते हैं। म्रालु वगैरह के बारे में भी . यही बात है। इसलिए मेरा कहना है कि वेयरहाउसिंग कारपोरेशन बिल में जहां भ्राप गुदामों की व्यवस्था कर रहे हैं वहां कोल्ड स्टोरेज का भी प्राविजन रक्खें ताकि सब्जी. फल ग्रौर फुल वगैरह खुराब होने से बचाये जा सकें और उन में हिफ़ाजत से रह सकें। फलों को भी मार्केट में बहुत मांग रहती है। फुलों से इत्र वगैरह निकाला जाता है श्रौर हमारे हैदराबाद में फुल के बाजार में अच्छे दाम मिलते हैं। इसलिए इन के लिए भी कोल्ड स्टोरेज होने चाहिएं। में स्वयं एक एग्रीकल-चरिस्ट हं ग्रीर मेरे गार्डन में जो फुल मैं ने लगाये हैं उन की बिकी से मझे १००० रुपये मिले हैं। खाली व्हीट श्रौर चावल के रखने की हमें व्यवस्था नहीं करनी है ग्रपित ग्रंडे. फिश, फल, सब्जी और फल भी हमें कोल्ड स्टोरेज में रखने चाहिएं ताकि वे खराब न हो सकें। इस दिशा में हमारी मार्केटिंग को-<mark>श्रापरे</mark>टिव सोसाइटीज श्रच्छा काम कर रही हैं ग्रौर उनको मदद दी जानी चाहिए। <mark>श्रगर ऐसा किया जायगा तो इस वेयरहाउ</mark>सिंग कारपोरेशन के ऐडमिनिस्ट्रेशन ग्रादि पर जो भारी खर्चा आयेगा वह बचाया जा सकता है।

मेरी स्टेट में किंग आफ़ दी फ़्ट्स मैन्गो होता है और हमारे ग्रांध्र प्रदेश में ७०० किस्म के स्राम पैदा होते हैं । इस के स्रलावा हमारे यहां अंगुर, अनार, शरीफ़ा और सीताफल भी खुब होता है लेकिन चंकि स्टोरेज की उचित व्यवस्था नहीं है इसलिए उनको रक्खा नहीं जा सकता है श्रौर एकदम बिकी के लिए बाजार में यह सारी चीजें श्रा जाती हैं श्रीर फलस्वरूप उनके ग्रच्छे दाम नहीं मिल पाते ₹ 1

भ्राप की रिपोर्ट में मैं ने पढ़ा कि पिछले साल हिन्दुस्तान में मैन्गोज का प्रोडक्शन १७७ मिलियन टन हम्रा था जिसमें से १७ मिलियन टन खराब हो गया और केवल १ मिलियन टन मैन्गोज ऐक्सपोर्ट हए । भ्रगर हमारे पास यह कोल्ड स्टोरेज की ठीक व्यवस्था रही होती तो यह वेस्टेज न हुई होती और हम कहीं अधिक आम बाहर भेज सकते थे श्रौर हमको वाहर से काफ़ी पैसा मिल सकता था जिसकी कि इस संकटकाल में देश को ग्रत्यधिक ग्रावश्यकता है। मेरा तो खयाल है कि वेयरहाउसिंग कारपोरेशन में डाइरैक्टर्स वगैरह पर पैसा खर्च करने के बजाय कोम्रापरेटिव सोसाइटीज को यह काम दिया जाय तो काम भी बन जायगा स्रीर पैसा भी ज्यादा खर्च न होगा।

फलों को प्रीजर्व करना वडा जरूरी होता है क्योंकि फलों से जैम, शरबत, रस <mark>ग्रीर</mark> पिकिल्स वगरह बनते हैं। बीमारों के लिए यह हैल्दी गिजा होती है और फंट पर लड रहे जवानों के काम यह चीजें बहत ब्राती हैं। इसलिए इस के लिए भी कोल्ड स्टोरेज की व्यवस्था होनी चाहिए ।

ग्रभी परसों एग्रीकल्चर मिनिस्टरी की एक मीटिंग हुई थी। उस में बागबानी ज्यादा करने की बात कही गयी थी। उसमें कहा गया था कि किचन गार्डेंस को प्रोत्साहन दिया जायगा । मैं उस के बारे में यह कहना चाहती हं कि बहनें इस सम्बन्ध में बहुत काम कर सकती हैं । स्राप वेयरहाउसिंग कारपोरेशन के जरिए या स्रौर किसी के जरिए गांवों से उपज लाने के लिए टक्स की व्यवस्था करें ग्रगर ग्राप के पास कोल्ड स्टेरेज बनाने के लिए अधिक पैसा नहीं है। अगर आप गुदाम ज्यादा नहीं बना सकते तो कम से कम इतना तो ग्रवश्य करिए कि वहां टक्स महैय्या कर दें जो कि २०, २० भ्रौर ४०, ४० मील दर स्थित गांवों से दिल्ली में किसान की पैदावार

ना सकें। ऐसी व्यवस्था करने से गाँव के किसानों को काफ़ी मदद होगी श्रौर इससे पैदा करने वाले श्रौर खाने वाले दोनों फ़ायदे में रहेंगे।

मेरी आशंका है कि मौजूदा वेयरहाउसिंग कारपोरेशन का जैसा रुप है उसमें बड़े बड़े लोगों को मुनाफ़ा मिलेगा इसलिए मेरा निवेदन है कि इधर सरकार ध्यान दे और इसमें ऐसा प्राविजन करे ताकि छोटे छोटे किसानों को भी फ़ायदा मिल सके। बस और अधिक न कह कर में आपको धन्यवाद देती हूं कि आपने मुझे बोलने का समय दिया।

## ं श्री दे शि॰ पाटिल (यवतमाल) : उपाध्यक्ष महोदय.....

Shri Hari Vishnu Kamath: Now at least there should be quorum. Look at the vast vacant spaces on the Congress benches. A party of 370 Members cannot provide a quorum.

Mr. Deputy-Speaker: Should I ring the quorum bell?

Shri Hari Vishnu Kamath: Yes, Sir. It is a good spaced programme, space research they are having!

Shri Yashpal Singh (Kairana): Those who want to speak for a minute or two may be given a chance.

Mr. Deputy-Speaker: At least the Government party should keep the quorum and not empty benches. Let the quorum bell be rung.

Shri Hari Vishnu Kamath: Once they have a majority, they do not care for quorum.

Mr. Deputy-Speaker: Shri Patil may speak now.

श्री दे शि पाटिल: उपाध्यक्ष महोदय, सेन्द्रल वेयरहाउसिंग कारपोरेशंस श्रीर स्टेट वेयरहाउसिंग कारपोरेशन्स बनाने के लिए यह जोवेयरहाउसिंग कारपोरेशंस बिल श्राया है उस ना में हृदय से समर्थन करता है। इस बिल

से किसानों को फ़ायदा पहुंचेगा श्रौर उनका म्रार्थिक स्तर सुधारा जायगा । म्राज किसान की स्थिति कृषि उत्पाद की दिष्ट से बड़ी विषम है। उन की ग्रार्थिक परिस्थिति को यदि मुधारना हो तो यह ग्रावश्यक हो जाता है कि जो माल वह पैदा करें उस माल के उनको पूरे पूरे दाम मिलें। चंकि इस बिल का उद्देश्य श्रीर इसके पीछे यही किसानों के हित की बात है इसलिए यह स्वागत योग्य है। यह बिल किसानों के लिए फायदेमंद है। ग्राज किसान की हालत बहत खराब है। किसान जब भ्रपने उत्पादित माल को हारवेस्ट में बाजार में ले जाता है तो ग्रसको फसली कीमतें तो कम मिलती हैं भ्रौर सस्ते में उसको बेचना पड़ता है लेकिन जब वही माल बनियों भ्रौर व्यापारियों के हाथ में स्राजाता है तब उस के भाव बढ जाते हैं। यह सिलसिला कितने ही वर्षों से चल रहा है लेकिन उस में कोई सुधार नहीं पाया जाता है। इस लिए यही एक कदम है, यही एक बिल है, जिस से कृषि-उत्पादक को पुरा भाव मिल सकता है । प्लानिंग कमीशन ने कृषक को यह स्राज्वासन दिया कि वह जो माल उत्पादन करेगा, उस माल की मिनिमम प्राइस उस को दिलाई जायगी । प्लानिंग कमीशन के उस ग्राञ्वासन को सरकार ने **ग्राज तक पूरा नहीं किया है ग्रौर कृषक को** श्राज तक कृषि मृल्य नीति का फ़ायदा नहीं मिला है, लेकिन इस बिल से उस को कुख फ़ायदा मिलने वाला है।

#### 15 hrs.

में यह भी निवेदन करना चाहता हूं कि कल ही हम ने जो डिफेंस ग्राफ़ इंडिया बिल पास किया है, उस में एग्रीकल्चर को कंट्रोल ग्रीर रेगुलेट किया गया है। इस वजह से गवर्नमेंट के ऊपर एक बड़ी जिम्मेदारी ग्रा जाती है कि कृषक जो माल पैदा करता है, उस माल की उस को पूरी कीमत मिलनी चाहिए, उस माल का जो कम से कम माव है, वह उस को मिलाना चाहिए। ग्रगर उस को पूरा भाव देना है, तो मार्केटिंग का काम ज्यादा से ज्यादा वेचर-हार्जीसंग के थ्य दोना चाहिए।

काफ़: माननीय सदस्यों ने कहा है कि बयरहाउसिस हर जगह पर होने चाहिएं, लेकिन मैं समझता हूं कि वयरहाउसिस हर जगह नहीं हो सकते । जहां भी वेयरहाउस बनाया जायगा, वहां उस की प्रोटेक्शन होनी चाहिए। इस लिए कम से कम जहां पर पुलिस स्टेशन है, वहां पर वेयरहाउस होना चाहिए। मैं सरकार से यह प्रार्थना करूंगा कि जहां पर कम्यनिटी डेवेलपमेंट ब्लाक का सेंटर हैं, कार्यालय हैं, जहां पर पूलिस स्टेशन है स्रौर जहां पर मार्केटिंग सेंटर भी है, वहां पर स्टेट की तरफ़ से एक वेयरहाउस होना चाहिए।

वेयरहाउस में माल रखते के जो रेटस हैं, उस का जो किराया है, वह बहुत ज्यादा है। उस को कम करना चाहिए, ताकि कािसन को लाभ पहुंचे । माल रखने के बाद जो पैसा दिया जाता है, वह बहुत कम दिया जाता है भ्रौर खासकर किसान को उस का लाभ नहीं होता है । वास्तव में वेयरहाउसिंग का काम भ्रभी तक किसान तक पहुंचा ही नहीं है। इस सदन में किसान के नाम पर बहुत सी बातें कही जाती हैं, बहुत से कानुन ग्रादि बनाए जाते हैं, लेकिन किसान को उन का कोई फ़ायदा नहीं होता है इसी तरह वेयरहाउसिंग कारपोरेशन का कोई क़ायदा कृषक को नहीं मिलता है। स्राज कृष की व्याख्या यह है: ही हं होल्डज लैंड, ग्रर्थात जिस के पास जमीन है, उस को कृषक माना जाता है। इस लिए जो बड़े से बड़े कृषक हैं, उन को उस का फ़ायदा होता है, व्यापारियों ग्रौर दूसरे बड़े बे लोगों को उस का फ़ायदा होता है । मैं चाहता हूं कि ज्यादा से ज्यादा वेयरहार्जासज देहात तक जायें। ग्राज की परिस्थिति यह है कि कृषक श्रपना माल घर में नहीं रख सकता, क्योंकि वहां पर उस के पास जगह नहीं रहती श्रीर उस की स्थगन शक्ति नहीं है इस लिए वेयरहाउसिंग का बहुत बड़ा महत्व है। यह किसानों को निश्चित सीमा तक स्थगन शक्ति **प्रदान** कर सकती है।

महाराष्ट्र में को-श्रापरेटिव मुवमेंट बहुत श्रच्छी तरह से चली है श्रीर वेयरहाउसिज का काम भी बहुत ग्रच्छा है। इस बिल की क्लाज २०(२) में कहा गया है:

Corporations Bill

"The Chairman of the board of directors shall be appointed by the State Government from among the directors of the State Warehousing Corporation with the previous approval of the Warehousing Corporation."

मैं समझता हूं कि गवर्नमेंट की तरफ़ से इस प्रकार चेयरमैन का एप्वायंट या नामीनेट किया जाना उचित नहीं है। ग्राज ग्रावश्यकता इस बात की है कि नामीनेशन की प्रथा को ग्राहिस्ता भ्राहिस्ता कम किया जाये।

इन शब्दों के साथ मैं पहले वाचन का श्रपना भाषण समाप्त करता हूं।

श्री रां० गि० दबे (बीजापुर उत्तर): उपाध्यक्ष महोदय, मैं इस बिल का तहे-दिल से स्वागत करता हूं, लेकिन इस किस्म के जो बिल हाउस के सामने ब्राते हैं, मेरी समझ में गवर्नमेंट को चाहिए कि वह इस विषय में एक ग्रोवर-ग्राल पसंपेक्टिव ग्रपने सामने रखे भ्रौर उस के म्रनसार ही बिल लाए । हम ने सोशलिज्म, समाजवाद, का श्रादर्श श्रपने सामने रखा है ग्रौर हम चाहते हैं कि हम जल्द से जल्द समाजवाद को इस देश में कायम करें। लेकिन मेरा ख्याल यह है कि चंकि गवर्नमेंट एक हाल्टिंग एटिट्युड रखती है स्रौर एक पीसमील तरीके से ग्रलग ग्रलग लेजिस्ले-शन्ज को लाया जाता है, इस लिए उन का जो नक्शा देश के सामने रहना चाहिए, वह नहीं रहता है स्रौर उन का उद्देश्य भी पूरा नहीं होता है।

जैसा कि प्रचलित भ्रर्थ में कहा जाता है, हमारी एक कैंपिटलिस्ट इकानौमी है, लेकिन हम चाहते हैं कि हम सोशलिस्ट इकानोमी की तरफ श्रागे बढ़ें। वह तब ही हो सकता है, जब कि हम एक शास्त्रीय दृष्टिकोण रख कर श्रपने बिल्ज और मेजर्ज श्रादि लायें और उन को कियान्वित करें। इस दृष्टि से वेयरहाउसिंग कारपोरेशन के बारे में गवर्नमेंट ने जो भी कदम उठाए हैं, वे सराहनीय हैं, लेकिन मैं बाहता हूं कि इस काम को व्यापक बनायः जाये।

Warehousing

अभी एक माननीय सदस्य ने कहा कि बो जमीन होल्ड करता है, वही कृषक है। मैं उन को याद दिलाऊंगा कि इस के बारे में कांग्रेस की डेफ़िनीशन ग्रव चेंज हो रही है। श्रव प्रापर्टी स्रोनरशिप की तरफ नहीं देखा नाता है। जैसा कि विनोबा जी ने कहा है, "कस्तो त्यापी जमीन," यानी जो जनीन टिल करता है, उस को महत्व देना चाहिए। नहां तक मेरा तज्वां है, जिलों स्रौर ताल्कों में गोडाउन्ज की कमी है। मैं यह अनुभव करता हं कि वेयरहाउसिंग कार्पोरेशन के पास इतने फ़ाइनें(सज नहीं हैं कि हर तहसील भौर तालुके में वेयरहाउस बनाये जा सकें, लेकिन मेरा खुयाल है कि शायद हर सुबे भीर प्रदेश में इस बात का अनुभव होगा कि हमारे देहात और गांवों में किसान लोग पूराने ढंग का एक स्टोर बनाते हैं। वह म्रंडरग्राउंड स्टोरेज होता है ग्रीर जहां तक मेरा खुयाल है, वह हाइजिनीकली ग्रौर इसरी दिष्ट से अच्छा रहता है। मराठी में उस को पेव कहते हैं, हिन्दी में क्या कहते हैं, यह मुझे मालुम नहीं है । ग्रंडरग्राउंड स्टोरेज की यह स्कीम एकानोमिक ग्रौर चीप है भीर इसलिए गवर्नमेंट तहसीलों में उस को चारी कर सकती है।

हम देखते हैं कि वेयरहाउसिंग स्कीम से प्रक्सर साहुकार लोगों ग्रीर रिचर स्ट्रैटा ग्राफ़ पेजेन्ट्स को लाभ होता है। सरकार का मकसद चाहे कुछ भी हो, लेकिन होता वही है, जो कि मैं ने बताया है। ग्रसल में ग़रीब किसानों ग्रीर लोग्नर स्ट्रैटा ग्राफ पेजेन्ट्स को उस का लाभ होना चाहिए । लेकिन ग्रेरीब किसानों को अपना माल लाने के लिए जो सहलियत होनी चाहिए, वह नहीं होती हैं । ट्रांस्पोर्ट डिफ़ीकल्टीज हैं और इसके अलावा सीजन पर वे प्राइसिज नहीं रहतीं । इसलिए सिर्फ़ वेयरहाउसिंग कार्पोरेशन बनाने से ही काम नहीं चलेगा । विल्क प्रोडक्शन, डिस्ट्रिव्य्शन और ट्रांस्पोर्ट का एक पसंपेक्टिब रख कर एक सिडीकेट बनाया जाय, जिसके जरियं इन सभी फंक्शन्ज को को-आर्डिनेट किया जाये । तभी हम इस काम की बुनियाद इल सकते हैं ।

इस बिल के अनुसार सेंट्रल वेयरहाउसिंग कार्पोरेशन के छः डायरेक्टर्ज को सेंट्रल गवर्नमेंट नियुक्त करेगी, स्टेट वेयरहाउसिंग कार्पोरेशन में पांच डायरेक्टर स्टेट गवर्नमेंट के द्वारा ग्रीर पांच सेंट्रल वेयरहाउसिंग कार्पोरेशन के द्वारा नामीनेट किये जायेंगे. इत्यादि । मैं देखता हूं कि स्रक्सर यह होता है---मैं यह नहीं कहता कि इन्टेन्शनली ऐसा किया जाता है--कि किसान ग्रीर लेबर के नाम से जो बहुत सी कमेटियां बनती हैं, उनको किसान श्रीर लेबर के हालात श्रीर समस्यात्रों के बारे में कुछ भी मालुम नहीं होता है। भ्राखिर इस बात की क्या जरूरत है कि जो किसान इसके डायरेक्टर बनाये जायें, वे इंगलिश के ग्रैड्एट हों ? जो ग्रसली किसान हैं, जो खेती की प्राबल्म्ज को जानते हैं, उन को भी इस में नामीनेट करना चाहिए, भले ही वे श्राधनिक अर्थ में एडकेटिड हों या न हों। उससे एक रीयलिज्म, एक वास्त विकतावाद की भावना, इस कार्पोरेशन के काम में ब्राएगी। हम किसानों के नाम से बहत से काम करते हैं, लेकिन किसानों को उन के बारे में माल्म भी नहीं होता है। इसलिए गरीव किसानों का रिप्रेजेन्टेशन भी होना चाहिए । इस के म्रलावा फ़ाइनेंसिज का भी प्राबलम है, जिस के बारे में कई माननीय सदस्यों ने कहा है।

[श्री रां० गि० दुबे]

इन चन्द शब्दों के साथ में गवर्नमेंट से भ्रमील करूंगा कि भ्राईन्दा चल कर इस बिल को एक विशाल बुनियाद के उपर लाने की कोशिश की जाये।

श्री यशपाल सिंह (कैराना) : उपाध्यक्ष महोदय, कुछ ज्यादा समय न लेते हुए मैं दो चार सजेस्टियन्ज रखना चाहता हूं। जैसा कि माननीय सदस्य, चौत्ररी लहरी सिंह, ने कहा है. किसान एरियाज में ज्यादा वेयर-हाउसिज होने चाहिएं। हमारे क्षेत्र में तो दस दस मील के इलाके में वेयरहाउसिज नहीं हैं । जैसा कि विशेषज्ञों, स्पेशलिस्ट्स, ने कहा है, सोलह फ सदा गल्ला ऐसा है, जिसको चहे खराब कर देते हैं। **ग्राठवां हिस्सा ऐसा है हमारी फसल का जिसे** चुहे खराब कर देते हैं। तो इस के लिये मैं मिनिस्टर साहब को मुवारकबाद पेश करता हं कि वह हमारे लिये यह बिल लाये । लेकिन इस में काश्तकार की दिक्कत को समझा नहीं गया है। हमारी दिक्कत यह है कि कोश्रापरेटिव जो इस वक्त है वह हम से २५ परसेन्ट इंटरेस्ट लेती है। जो गल्ला बोने के लिये हम दस मन गेहं लेते हैं छ: महीने बाद मझे उस के दक्षे में १२॥ मन वापस करना पड़ता है क्योंकि हम २५ फी सदी सुद देते हैं। गांवों में जो हमारा बनिया होता था, लाला, वह १ रु० सैंकड़ा सूद पर किसान को रुपया देता था। वह बेचारा भगा दिया गया, जिस के लिये ग्राप कहते हैं कि खन चसता था। कोग्रापरेटिव जो हम से २५ फी सदी सूद लेती है उस का कोई इलाज नहीं है। हम लोग छ: महीनों में २५ फी सदी सूद देते हैं, श्रीर उसी गवर्नमेंट ने किरलोस्कर को जो ३ करोड़ का कर्जा दिया है वह ८।। ग्रा० से भी कम सूद पर दिया गया है । गोया किसान २५ फी सदी देता है श्रीर मिल मालिक या सरमाये दार =।। ग्रा॰ फी सदी सुद देता है। इसलिये इमारी इस दिक्कत को समझा जाय।

इस में जो डाइरेक्टर्स होंगे वे पब्लिक के एलेक्टेड हों न कि गवनंमेंट के नामिनेटेड हों क्योंकि जो गवनंमेंट के नामिनेटेड होंगे वह सरकार के इंटरेस्ट को सर्व करेंगे ग्रीर जो हमारे होंगे वह हमारे इंटरेस्ट का खयाम रखेंगे।

यह तो भ्राप ने किया लेकिन हमारी दिक्कतों का खयाल जरूर भ्राप को रखना चाहिये । जब तक किसानों का गल्ला उस में भ्राता है तब तक कोई होर्डर या व्यापारी उस में भ्रपना गल्ला जमा न कर सके, वह सिर्फ किसान के लिये होना चाहिये । क्योंकि होता ऐसा है कि मान लीजिय मेरी काश्त ५०० मन की है, लेकिन हो सकता है कोई सरमायदार १०,००० मन गल्ला पहले से ला कर वहां जमा कर दे । इसलिये मैं चाहता हूं कि किसान को फर्स्ट प्रायारिटी, टाप प्रायारिटी, दी जाय ।

इस के अलावा इस में सब से बड़ी बात यह है कि किसान के लिये, जैसा कि हमारे श्री लहरी सिंह ने कहा, बीच में कोई सिक्यो-रिटी जरूर होनी चाहिये । मान लीजिये हमारा ५०० मन गेहूं जमा है । ऐसी हालत में मुझे २ फी सदी या २।। फी सदी पर स्टेट बैंक आफ इंडिया से रूपया जरूर मिलना चाहिये जिस में कि मैं अपने बच्चों की गालीम, लड़के की शादी और दूसरे कामों को निभा सक्ं।

यह वेग्ररहाउसिंग कारपोरेशन जो है वह पब्लिक के हाथ में होना चाहिये न कि गवर्नमेंट के हाथ में । हमारे साथ दिक्कत यह है कि पहले तो गेहूं बोने में ग्रावपाशी का ठीक से इन्तजाम कहा है । फिर हम को फर्टिलाइजर दिया गया है वह इतना लगा दिया गया है कि वह हम को सूट नहीं करता है । जिन इलाकों में पानी का इन्तजाम नहीं है वहां फर्टिलाइजर दे दिया जाय तो उस से नुक्सान होता है । फर्टिलाइजर का

देना ऐसी जगहों में देना कानुनन बन्द किया जाय जहां पानी का इन्तजाम नहीं है। वहां फर्टिलाइजर हमारी जमीन को सुखा देगा श्रीर हमारी फसलें खराब होती चली जायेंगी ।

इन ग्रल्फाज के साथ मैं यही दो तीन सुझाव देना चाहता हूं कि डाइरेक्टर्स पब्लिक से चुने होने चाहियें, दूसरे जब तक किसान भ्रपना गल्ला ले कर ग्राता रहे तब तक होर्डर को यह मौका न दिया जाय, नान ऐग्रिकल्चरिस्ट को यह मौका न दिया जाय, कि वह वहां म्रपना गल्ला जमा कर सके । तीसरी बात यह है कि सिक्योरिटी के बेसिस पर मुझे बीचै में कम सूद पर रुपया मिलना चाहिये। फर्स्ट प्रायारिटी किसान को दी जाय, श्रौर कोग्रापरेटिव से उस को जो २५ फी सदी मुद पर कर्ज़ा लेना पड़ता है उस के सूद को इतना कम किया जाय कि वह १।। या २ परसेन्ट रह जाय ।

श्री राम सेवक यादव (बाराबंकी) : उपाध्यक्ष महोदय, प्रस्तृत विधेयक में जहां तक उसके उद्दश्यों का प्रश्न है, मैं उस का स्वागत करता हं लेकिन अगर इस उद्देश्य की प्राप्ति के लिये जो वास्तविक कदम उठाये जाने चाहियें वे न उठाये गये तो फिर केवल उद्देश्यमात्र से ही उस ग्रभीष्ट की प्राप्ति नहीं हो सकती । इस सरकार ने समाजवादी समाज की रचना का वृत लिया है ग्रौर पिछले कई वर्षों से इस के ऊपर वह ज्यादा से ज्यादा हल्ला मचा रही है, लेकिन ग्रगर हम उसकी कार्यविधियों को देखें तो उससे यही नतीजा निकलेगा कि स्रब तक यमाजवादी समाज की रचना के नाम पर उस ने पंजीबाद का किता खडा किया है।

म्राज इसमें जो व्यवस्था की गई है वह सहकारिता के ऊपर जोर देती है। जब भी कहीं कारपोरेशन या निगम का नाम ग्राता है तो वह किसी भी समझदार ग्रादमी के दिमाग

में सहकारिता की गुंज उठाती है । लेकिन ग्रगर हम निगम के ग्रन्तगंत जो चीजों हैं उन के गठन के ऊपर जाते हैं तो उस से पता चलता है कि वह सहकारिता नहीं सरकारिता है। उसमें हमको हर जगह सरकारीपन नजर स्राता है। म्राप गोदाम खोलेंगे । किस लिये ? खेतिहर लोगों की उपज को रखने के लिये । ग्राज खेतिहर इस देश में कौन है ? छोटे लोग जो गांवों में बसते हैं । लेकिन ग्राज तक इस तरह के वेग्ररहाउसेज गांवों में नहीं खले । वे बडे बडे शहरों में ही खोले जा रहे हैं जिन का फायदा कुछ बडे बडे खेतिहर ग्रौर ग्रनाज के व्यापारी उठाते हैं । वह फायदा साधारण किसानों को नहीं मिल रहा है। वैसे तो जहां तक इस वेग्ररहाउसिंग कारपोरेशन का प्रश्न है, इस का महत्व राज्य स्तर पर ज्यादा है, ग्रीर ग्रगर वह राज्य स्तर से जिला स्तर पर **ग्रौर** तहसील स्तर पर ले जाया जाता तो गांव के किसानों का ज्यादा से ज्यादा फायदा होता, लेकिन इस विधेयक के ग्रन्तर्गत वैसी व्यवस्था नहीं है। इस के अनुसार राज्य स्तर पर ही इस की ग्रावश्यकता है । ग्राज जो राज्य स्तर पर उस के निर्माण की बात है वह उसके महत्व को समाप्त कर देती है। इस विश्वेयक में यह व्यवस्था है कि राज्य स्तर पर जब वैग्ररहाउसिंग कारपोरेशन की स्थापना की जायेगी तो उन को केन्द्रीय सरकार इजाजात लेनी होगी । जब तक केन्द्रीय सरकार इजाजत नहीं देती यह उसकी नहीं कर सकते । यह बड़ी स्थापना कहा जा कि केन्द्रीय सरकार या केन्द्रीय वैश्वरहाउसिंग कारपोरेशन उस के रास्ते में नहीं आयेंगे और उनको शीघ्र से शोघ्र इजाजत दे देंगे, लेकिन लालफीताशाही ग्रौर नौकरशाही में चीजें चलती हैं उस में यह फाइल एक जगह से दूसरी जगह स्रीर दूसरी जगह से तीसरी जगह दौड़ती रहती है, उस में काफी समय लग जाता है, ग्रौर वही इसके साथ भी होगा। इसलिये अगर आप चाहते हैं कि जो इस विधेयक का सही मकसद है, गरीब

# [श्री राम सेवक यादव]

किसानों को फायदा पहुंचाने का, वह पूरा हो, तो इस की रूपरेखा में जबर्दस्त परि-वर्तन करने की ग्रावश्यकता है। राज्यों को इस की छूट देनी चाहिये, उस पर कोई प्रति-बन्ध नहीं लगाना चाहिये। जो केन्द्रीय कार-पोरशन होगा उस के ग्रधिकार कम होने चाहियें। लेकिन इस में इस चीज पर ज्यादा चोर नहीं दिया गया है।

तीमरी चीज जो मैं कहना चाहता हूं वह यह है कि जैसा मैंने सरकारीकरण के सम्बन्ध में कहा, इसकी स्रोर ध्यान खींचना चाहूंगा। इस में जहां पर यह लिखा गया है कि कारपोरेशन में बोर्ड स्राफ डाइरेक्टर्स होगा। उस से यह साफ जाहिर होता है कि छः डाइरेक्टर्स जो होंगे वे केन्द्रीय सरकार ढारा नामजद किये जायेंगे।

"6 directors to be nominated by the Central Government."

इस के बाद छः पर ही ग्रन्त नहीं है। भागे जाइये तो यह है:

"1 director to be nominated by the State Bank."

इसी तरह से ग्रौर ग्रागे जाकर लिखा है:

"I director to be elected by other scheduled banks".

१९,११ डाइरेक्टर्स होंगे उन में से म ब्रादमी सरकार के होंगे । (एफ) में दिया है :

"1 director to be elected by insurance companies investment trusts and other Financial Institutions."

फिर (जी) में दिया हुझा है कि जो मैनेजिंग डायरेक्टर होगा उस की नियुक्ति सरकार द्वारा क की जायेगी। इस का पूरा गटन है वह ऐसा है कि बिल्कुल सरकारीकरण होगा, धौर

उस से सरकार के दिमाग की दशा का पता चलता है। जिस तरह हमने पिछली बार एक एक्ट पास किया उसी तरह से इस में भी यही चीज करते हैं स्रौर यही चीज हमेशा सरकार के दिमाग में नाचती रहती है कि किसी तरह से सरकारीकरण हो । उसे सरकारी कर्म-चारियों पर ज्यादा भरोसा है, जनता के सह-योग पर, जन प्रतिनिधियों पर उस का कोई ऐतबार नहीं है। लेकिन मैं बहत विनम्रता के साथ निवेदन करना चाहंगा कि हमारे मतदाता की जनतांत्रिक प्रणाली मजबत है। श्रगर सामाजवादी समाज की रचना चली तो हमें जन सहयोग लेना होगा। भ्रगर केवल सरकारी अफसरों और नौकरों की. भ्रपनी तरह के म्रादिमयों को ही. रखेंगे तो यह कोई ग्रच्छी चीजा नहीं होगी। जहां तक सरकारी नौकरों का सवाल है, मैं उन्हें बड़ी इज्जत की नजरों से देखता हूं, लेकिन ऐसी भी मिसालें हैं कि उन लोगों ने बहुत निराश किया। ग्रभी हाल ही की मिसाल ग्राप को बतलाउं । तेजपूर में क्या हम्रा ? तेजपूर का कलेक्टर जनता को मुसीबत में छोड़ कर भाग ग्राया । पता नहीं कि बहुत से लोगों को जला दिया गया या लट लिया गया । मैं कहना चाहता हूं कि ऐसे लोगों को जेल में रखना चाहिये, सजा होनी चाहिये उन को । तो यह स्थिति है।

इस में एक चीज हमको खटकती है

श्रीर वह यह कि ऐसे श्रधिकारी शायद इसलिये लिये जा रहे हैं कि उन का राजनीतिक
उपयोग हो । राजनीति का मतलब यह है कि
जो सत्तारूढ़ दल है वह श्रपनी पसन्द के श्रादमियों को श्रगर यहां न ला सके, जिनको
मंत्री इत्यादि बनाया जा सके, तो उनको यहां
पर कहीं न कहीं रख दिया जाय । इस विधेयक
में यह चीज है कि जो वाइस चेयरमैन होगा
या जो मैनेजिंग डाइरेक्टर होगा उनको सरकार
नियुक्त करेगी । उनको क्या तनख्वाह
मिलेगी, क्या भत्ता मिलेगा, यह भी सरकार

तय करेगी। ऐसे भी वेतन ग्रीर भत्ते हो सकते हैं जिन वेतनों ग्रीर भत्तों का बोल ढोने में कारपोरेशन को इतना पंसा खर्च करना पड़ेगा कि हो सकता है कि निगम श्राने यहां जो सामान रक्खे उस को उस का रेट कुछ बढ़ाना पड़े। ग्रीर जब उसका इतना भारी रेट हो जायेगा तो हम छोटे कि ातीं को फायदा नहीं पहंचा सकेंगे।

Warehousing

इसी तरह से जा स्टेट वेयरहाउसिंग का गोरेशन बनेंगे उनमें तो ग्रालिफ से ये तक पूरा सरकारीकरण होगा, उनमें तो जन प्रतिनिधियों का कहीं नाम भी नहीं होगा।

श्रापका उद्देश्य ग्रच्छा है, लेकिन श्रगर श्राप उस उद्देश्य को प्राप्त करना चाहते हैं तो उसी के लायक श्रापको इस विधेयक को संशोधन करके बनाना होगा । तभी उस उद्देश्य की प्राप्ति हो सकेगी ।

Shri A. M. Thomas: Mr. Deputy-Speaker, Sir, we have had a full-dress debate on this very important legislation and you were pleased to extend the time also for the consideration of this Bill. I am grateful to the hon. Members who have participated in the debate; their number comes to about 20. So, the large number of speakers shows the importance that has been attached to it.

Many of the points that have been made mention of in the course of the debate were anticipated by me in the course of my speech while moving for consideration of the Bill. I admitted at the very outset that there has been no spectacular progress made in regard to the programme of warehousing. But at the same time, the progress registered is satisfactory, especially the progress in recent years. I also mentioned some figures. I said that the quantum of profit, the gross income, that has been earned by the Central Warehousing Corporation in 1961 has been double the amount earned in 1960, which again was double the amount earned in 1959. I may say that the figure for the last six months warrants the expectation that the amount in 1962 would be double that in 1961. So, remarkable progress is now being made. I may say the Ministry is not satisfied with the progress and it is attempting to achieve greater progress in this direction.

Having said that I cannot with the criticism made by some hon. Members. Their line of approach, according to me, is that the Central Warehousing Corporation and State Warhousing Corporations are intended as a panacea for all the ailments of the agriculturists. It would appear that the entire credit requirements of the agricultural sector are inteded to be met by the Central and State Warehousing Corporations. submit that has not been the object of these Corporations. It is only one of the agencies which are intended to come to the aid of the agriculturists to get credit and obtain warehousing facilities. For example, I had a talk with my colleague, Shri Mishra, Deputy Minister for Cooperation, who is taking such enormous interest in that field, almost like a missionary, if I may say so. He gave me some figures. For example, the credit that has been given in the cooperative sector in 1960-61 would come to about Rs. 208 crores. A few years back, it was only round about Rs. 65 crores. A number of cooperative marketing societies are functioning now and understand that the armount that has been dealt with by them comes to Rs. 174 crores.

These various co-operative marketing organisations have at present about 4000 godowns owned by them in the rural parts and there are another 9000 godowns hired by them. I understand there is a target of achieving about 15,000 godowns in the course of the Third Five Year Plan. I made mention of all these facts just to bring home to the hon. Members that the Central Warehousing Corporations form only one of the institutional agencies that are expected to come to the aid of the agriculturists.

### [Shri A. M. Thomas]

Bearing that in mind, if you take the progress of the Warehousing Corporation, although, as I said, it has not been spectacular, and although I must confess it is not to the satisfaction of the Ministry and the Central Warehousing Corporation, it has been to a certain extent satisfactory. I shall mention certain other figures. Rs. 5 crores has been advanced in the year 1960-61 on the strength of the warehousing receipts that have granted by the Central Warehousing Corporation and the State Warehousing Corporations, whereas when the financial year 1959-60 ended, on 31st March. 1960, the figure was only That has been Re 2.86 crores. increased to Rs. 5 crores.

Certain hon. Members asked me what exactly is the programme for the Third Plan in the matter of construction. I mentioned certain figures at the very outset. I will give some more figures, because I think Shri Tyagi wanted to get some more figures regarding our programme for the The Central Warehous-Third Plan. ing Corporation has a target of acquiring sites at 55 centres by the end of the Third Five Year Plan. Of these, up to end of September, 1962, applications for acquisition of sites at 47 centres were made. Out of that, sites have been taken possession of at 22 centres. Efforts to acquire land at 33 more centres will be made during the remaining three years of the Plan so as to achieve the target of 55 centres. The Central Warehousing Corporation has a target of constructing warehouses at 43 centres including 10 warehouses for specialised cold The hon, lady Member storages. Shrimati Laxmi Bai, the hon. Member Shri Tiwary and others mentioned about the necessity of having cold storages. These things are borne in mind by the Central Warehousing Corporation and it would be our endeavour to provide as many as possible. Cold storages are very very important. I would like to have, perhaps, instead of a cold storage, a dry

chamber in Kerala, because that would protect the copra that may be obtained there for warehousing. Therefore, having regard to the requirements of each area we would be prepared to provide facilities. We have got a programme to undertake new ventures.

I mentioned about the list of commodities in which we are dealing. We are dealing in 87 commodities. Several cash crops, foodgrains and almost everything that can imagined are included in them. anything is left out, we have by this powers to notify additional taken commodities which can be brought for warehousing facilities.

Again, although I tried to explain the object of undertaking the warehousing of jute and tea, it appears that there is some misapprehension in the mind of the hon. Member, Shri Guha. Shri Guha, coming as he does from West Bengal, should have jumped at this suggestion that is now put forward by the Central Warehousing Corporation. I do not think there has been any session in the recent past of this hon. House when the question of giving price support to jute has not been raised, because the fortunes of thousands of small growers are involved in it. And, in the matter of giving price support one main inhibiting factor was the question of storage, and when the Central Warehousing Corporation was approached, we were ready to come forward to help them. That, if not directly, is bound to indirectly help the thousands of small jute growers.

My hon. friend, Shri Saraf said, "after all, by undertaking the warehousing of jute and tea you do not even touch the fringe of the problem". Having regard to the volume of transactions in this country in these cash crops, I may concede that we are only dealing with a very small portion of these commodities. But you will have to realise that price support schemes might have to deal with only small quantities. It is only the mar-

3907

ginal quantities that they deal with. The very fact that Government would be prepared to purchase and give a price support, the very announcement that there is such an attempt to keep up a fair level of prices, even if the Government does not purchase even a single grain or even a single pound of jute or tea, that itself would be a price support. The necessity would not arise to purchase very large quantities, but if the facilities are there and the preparedness of the Government or their agencies is there, that very fact will instil confidence and it will indirectly support Therefore, although we do market. not deal in very large quantities-in fact, we are not expected, and there is no necessity also to deal in very large quantities—the very fact that we would provide the necessary storage for the quantity that is purchased by the STC or any other body that is set up by the Commerce and Industry Ministry will give the necessary price support to those commodities.

Warehousing

Shri Guha and, I think, Shri Tyagi also, said that we need not waste our capital and other things on jute and tea when there are several other commodities which will benefit the large number of agriculturists. I may assure the House that for lack of resources this scheme would not suffer. If we provide space for jute and tea, the space so provided would not in any way affect the storage or the warehousing of other commodities. I would like to give that assurance, that because some resources are diverted for the storage of tea or jute it will not affect the facilities for the other commodities mentioned on the general list.

It was also mentioned—in fact, that argument, to a certain extent, I have met in my opening speech itself—that the trade is being benefited. It is true that now considerable advantage of the storage space available is being taken by the trade. But, whose fault is it? It is not due to our

excluding the peasant or the producer and preferring the trade. In fact, if I may say so, we would prefer the peasants or agriculturists or cooperative societies of agriculturists to come forward and have their warehouses.

There are certain difficulties which we have to appreciate. As I have already said, this is a new project. This warehousing scheme is a new one which has to be popularised. In this matter I would solicit the support of all the hon. Members of this House. Whenever they go on tours they have to take this message of warehousing, if I may say so, to the door of the agriculturists and tell them how it is now possible for them not to sell their produce at throwaway prices, cheap prices or distress prices. All of us must go and tell the peasants "Now Government will take care of your stock; you will get the most scientific storage in the godowns of the Central and State Warehousing Corporations. Not only that, if you get a receipt from the godown and produce it before the State Bank or any other scheduled bank you can get money also. So, your financial requirement will also be met by this scheme". If we put the benefits before the villagers like that, the idea will appeal to them and they will go in for storage of their produce in warehouses. The Warehousing Corporation on its part is preparing a series of pamphlets, both in the official language as well as in the regional languages, to popularise this. I would appeal earnestly to all hon. Members that, having regard to the interest that they also have for the upliftment of the agricultural classes, they have to take this scheme to the agriculturists in the villages and popularise it.

Shri Sivamurthi Swami: Is there any minimum limit?

Shri A. M. Thomas: No.

An Hon. Member: Does it mean that even one bag will be accepted?

### Shri A. M. Thomas: Yes.

Shri Vishram Prasad: What will be the percentage of money that a person will get against his stock?

Shri A. M. Thomas: Shri Guha said that it would be advisable to make a distinction between peasants traders in the matter of warehousing charges. I hope the hon. House will appreciate that it is not possible to make any distinction between individual and individual. To the extent it is possible to make a distinction, we are making a distinction. example, the co-operative societies get 16 per cent reduction in the matter of warehousing charges.

Then, one hon. Member complained that the warehousing charges are too high. I do not think he made proper enquiries before he made his charge; or it may be that the information carried to him is not correct. I understand that the warehousing charge is 18 nP. per month per bag of 2½ maunds of wheat. So, it comes to only 7 nP. per maund per month. I do not think it is a high charge. Also, we have to appreciate that the Corporation has to function as a commercial body. If it does not function as a commercial body, the tax-payers' money will have to be spent, because we have guaranteed a dividend of 32 per cent. Apart from that, 40 per cent of the share capital is of the Central Government. I do not think hon. Members are in favour of increasing the losses that are at present being incurred. that aspect has also to be taken into account.

Then it was mentioned that Government should not have separated the control of the Warehousing Corporation from the Co-operative Development Board and there should not have been a separate legislation or separate board for that purpose. I mentioned the reasons which impelled the Government to depart from the views that have been expressed by the Estimates Committee in this matter. Also, now it is more of academic interest because this hon. House has more or less unanimously passed the National Co-operative Development Corporation Bill. At that time, a pointed answer was given to this point which is raised by some hon. Members, including Shri Ranga. The co-operative movement has reached such a stage that it is not desirable that warehousing is linked-here we must remember that the warehousing corporations are not co-operative organisations-with the Development Corporation. It is necessary that we should take the help of the co-operative movement for advancing this scheme. But what are the objectives of the National Co-operative Development Corporation? They are multifarious. We have stated in the Act that the object of the Corporation-

"shall be to plan and promote programmes for the production, processing. marketing. storage. export and import of agricultural produce and notified commodities through co-operative societies."

Then the very functions of the Corporation have been enumerated. They are to advance loans to the Governments to finance the cooperative movement, providing funds to the State Government for financing co-operatives for the purchase and sale of seeds, supply of manure, fertilizers, agricultural implements and other articles for the development of agricultural produce etc. So, the functions of the National Co-operative Development Corporation are manifold and comprehensive. Here we have the limited object of providing warehousing facility and giving It is good that both the organisations are kept separate so that the Central Warehousing Corporation, uncontrolled by any other body, can develop in its own way and devote its entire attention to the various warehouses under its scheme of manage-

As I said, the idea is not to separate them in such a manner that these two

institutions will not have any further liaison or any further connection. There are representatives of the Ministry of Community Development Co-operation in the Central Warehousing Corporation. would be representatives of the Food Agriculture Ministry in National Co-operative Development Corporation. So, there would be proper co-operation and proper liaison and there would be no friction at all. Because of the bifurcation of the functions, because of the constitution of a separate Board, I assure this House, the object with which the Warehousing Corporation is being formed will not only not be retarded but it will only be promoted.

Warehousing

Shri Vishram Prasad: Are Government thinking of increasing the number of depositors from the actual producers as compared to merchants and traders?

Shri A. M. Thomas: There is absolutely no difficulty in having more warehouses. If any village wants a warehouse, we can hire a godown and convert it into a warehouse. there should be sufficient customers. It should not be run at a loss. There should also be sufficient technical personnel. As I said, we have already trained as many as 677 persons. There must be properly trained persons in charge of the warehouses because scientific storage is very very important. It is not enough to construct some warehouses. In fact, under the Act the Central Warehousing Corporation are empowered to start warehouses anywhere. Also, the Central Government will compensate any loss that is incurred in that venture. So, this is not the way in which we should look at these things.

When hon Members urge the construction of warehouses in mofussil parts one fact has to be borne in mind. It is desirable to have warehouses near the marketing centres. That is very important. Whenever the producer wants to take his commodities to the market for disposal, 2269 (Ai) LSD—4.

he must be enabled to do so. So, it is always better to have the commodistocked near the marketing ties centre so that the producer can, without losing his own proprietorship, have the commodity near the market Therefore, from that point of view, it is not advisable to have warehouses in the mofussil areas. Of course, the State Warehousing Corporations are trying to have more and more godowns in the mofussil but, I submit, it is always advisable to have them near the marketing centres so that it would be easier to market the produce.

The Corporations are also trying to bring down storage charges by cutting down their costs, thus attracting more custom. They recently introduced a Self-Indemnification Scheme under which no special insurance of the stocks is necessary. Thereby, they have saved on insurance premia. So, whatever is possible is being done, and it would be the endeavour of the Ministry as well as the Warehousing Corporations to undertake more beneficial activities.

With regard to the composition of Board of Directors and other the things, there are certain amendments notice of which has been given. think, I might answer now with regard to the fact that six members are sought to be nominated by he Central Government to the body. things stand, it is practically a Government body. Although 40 per cent is mentioned there, much more is being invested by the Central Government. The co-operation that we were getting from the private sector was also not encouraging. It must be admitted. Although the shares have been thrown open to individuals, peasants, institutions and other things, it has been our experience....

Shri Kashi Ram Gupta: Shares are not given to individuals.

Shri A. M. Thomas: Although, apart from 40 per cent of the shares, the rest of the shares were thrown open for subscription by banks and

[Shri A. M. Thomas]

3913

other private bodies, the response has been understandably poor since the construction and running of warehouses is not a lucrative business in the eyes of the private sector. shares of the State Warehousing Corporations are subscribed for in equal proportion by the State Government and the Central Warehousing Corporation. Though the shares of the Central Warehousing Corporation carry a guaranteed dividend of 31 per cent per annum, the response from the private sector has been disappointing.

With regard to the representation r co-operative societies, the operative societies have now 25,000 shares and to have one representative on the Board is perhaps more than what that sector is entitled to on the basis of capital participation.

Shri Kashi Ram Gupta: When the response is poor, why is the recognised association membership there? Several times I have raised this.

Shri A. M. Thomas: In fact, I have got a list of directors in which all interests are represented. But in the matter of the formation of the Board after the termination of this Board, whatever suggestions hon. Members have made would certainly be kept in mind at the time of the constitution of the new Board.

With regard to the employees and other things, of course, the dearness allowance varies from area to area. That is there because the employee would not like to be transferred from one particular area to some other area.

With regard to the other point that has been raised with regard to the employees, that question is under the consideration of the Ministry and you may rest assured that in these matters we are always taking a sympathetic view.

I do not claim that I have answered all the points that have been raised. but I assure the hon. Members who have participated in the debate that all that they have stated would certainly be kept in mind in the administration of the Central Warehousing Corporation and whatever remedial measures are possible would be taken.

Mr. Deputy-Speaker: The question is:

"That the Bill to provide for the incorporation and regulation of corporations for the purpose of warehousing of agricultural produce and certain other commodities and for matters connected therewith, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: The House will now take up clause-by-clause consideration of the Bill. There are no amendments to clauses 2 to 6. So, I will put them together to the vote of the House.

The question is:

"That clauses 2 to 6 stand part of the Bill."

The motion was adopted.

Clauses 2 to 6 were added to the Bill.

Clause 7— (Directors).

Shri Sarjoo Pandey: Sir, I beg to move:

(i) Page 4, line 33,-

for "six" substitute "four" (1).

(ii) Page 4, line 40,-

for "one director" substitute "two directors" (2).

(iii) Page 5,-

for lines 5 to 7, substitute-

"(g) a managing director shall be elected by the directors referred to in clauses (a) to (f):" (3). 3915

for "who shall be appointed by the Central Government from among the directors" substitute—

"who shall be elected by directors referred to in clauses (a) to (f) of sub-section (1)" (4).

Clause 7(1) (e) says:

"one director to be elected by co-operative societies;"

इस में मैंने इतना हं कहा है कि जहां पर एक आदमी लिखा गया है वहां पर दो आदमी कर दिये जायें। मैं समझता हं कि अगर इस के बारे में कोई ऐतराज न हो तो इस को माननीय मंत्री जी मान लें।

Shri A. M. Thomas: As I have stated, the co-operative societies have subscribed far less than 3 per cent of the shares and the representation now given in the Board of Directors, I think, is more than adequate. Therefore I cannot accept the amendments.

Mr. Deputy-Speaker: Does he press his amendments or does he withdraw them?

Shri Sarjoo Pandey: I would like to withdraw them.

Amendments Nos. 1, 2, 3 and 4 were, by leave, withdrawn.

Mr. Deputy-Speaker: The question is:

"That clause 7 stand part of the Bill"

The motion was adopted.

Clause 7 was added to the Bill.

Clause 8--(Disqualification for office of director of the Central Ware-housing Corporation)

Shri Sarjoo Pandey: Sir, I beg to move:

Page 6, line 15,-

for "five years" substitute "seven years" (5).

ं ६००० चाहता हूं कि ग्रगर इस को माननीय मंत्री जी मान लें तो क्या कोई हर्ज है ?

Shri A. M. Thomas: I do not accept the amendment.

Mr. Deputy-Speaker: Does he want to press his amendment?

Shri Sarjoo Pandey: No, Sir, I would like to withdraw it.

Amendment No. 5 was, by leave, withdrawn.

Mr. Deputy-Speaker: The ques-

"That clause 8 stand part of the Bill."

The motion was adopted.

Clause 8 was added to the Bill.

Clauses 9 to 11 were added to the Bill.

Clause 12— (Executive Committee)

Mr. Deputy-Speaker: There is one amendment to clause 12 by Shri Sarjoo Pandey. Doeg he wish to move it?

Shri Sarjoo Pandey: No, Sir.

Mr. Deputy-Speaker: Then I will put the clause to the vote of the House.

The question is:

"That clause 12 stand part of the Bill."

The motion was adopted.

Clause 12 was added to the Bill.

Clause 13— (Meetings of the Corporation).

Shri Sarjoo Pandey: Sir, I beg to move:

Page 8, line 28,-

for "twenty-one days" substitute "fifteen days" (7). [Shri Sarjoo Pandey] Page 8, line 32,—

for "three months" substitute
"one month" (8)

इस में यह कहा गया है कि एक तिहाई शिग्ररहोल्डमं के रिक्विज्ञान पर मीटिंग बलानी चाहिये। फिर इस में टाइम दिया गया है। में इस सम्बन्ध में कहना चाहता हूं कि ग्रगर इस टाइम को २१ दिन का न रख कर १५ दिन कर दिया जाय तो ज्यादा श्रच्छा होगा। दूसरे इस में तीन महीने के भीतर मीटिंग को बुलाने का प्रोविजन है। यह एक महीने का होना चाहिये।

Shri A. M. Thomas: I do not accept the amendments. In fact, 21 days' time is the normal time that is laid down by other enactments also.

Mr. Deputy-Speaker: Does he press his amendments?

Shri Sarjoo Pandey: No, Sir; I would like to withdraw them.

Amendments Nos. 7 and 8 were, by leave, withdrawn.

Mr. Deputy-Speaker: The question is:

"That clause 13 stand part of the Bill."

The motion was adopted.

Clause 13 was added to the Bill.

Clauses 14 to 40 were added to the Bill.

Clause 41— (Power to make rules).

Mr. Deputy-Speaker: There is one amendment to clause 41. Does the hon. Member want to move it?

भी सरजू पाण्डेय: मैं समझता हूं कि उपमंत्री महोदय को कम से कम इस को तो मान ही लेना चाहिये क्योंकि इस में कोई हजं नहीं है। धगर इस को मान लें तो अच्छा ही है नहीं तो मुझे विधड़ा करना ही है। Mr. Deputy-Speaker: Order, order. This amendment to clause 41 is not by him. It is by Shri Morarka—he is absent—and Shri Siddananjappa. Is it being moved?

Shri Siddananjappa (Hassan): No, Sir.

Mr. Deputy-Speaker: Then I will put the clause to the vote of the House.

The question is:

"That clause 41 stand part of the Bill.

The motion was adopted.

Clause 41 was added to the Bill.

Clauses 42 and 43 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri A. M. Thomas: Sir, I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

15.55 hrs.

WORKMEN'S COMPENSATION (AMENDMENT) BILL

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): Mr. Deputy-Speaker, I beg to move:

"That the Bill further to amend the Workmen's Compensation Act, 1923, be taken into consideration."